



सत्यमेव जयते

**COLLECTION**

**OF**

**MEGHALAYA ACTS**

**AND**

**ORDINANCES**

**FOR THE YEAR 1986**

**LIST OF MEGHALAYA, ACTS AND ORDINANCE, 1986  
ACTS.**

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**ORDINANCES.**

<b>Serial No.</b>	<b>Short title</b>	<b>Pages.</b>
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**MEGHALAYA ACT 1 OF 1986**

**THE MEGHALAYA APPROPRIATION (No.III) ACT, 1985**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 11<sup>th</sup> January, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 14<sup>th</sup> January, 1986)

**An**

**Act**

**to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1985-86.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

- |  |   |
|--|---|
| Short title.   | 1. This Act may be called the Meghalaya Appropriation (No. III) Act, 1985.  |
| Withdrawal of Rs.12, 84, 58,110 from and out of the Consolidated Fund of Meghalaya for the financial year 1985-86. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of twelve crores, eighty-four lakhs, fifty-eight thousand, one hundred and ten rupees towards defraying the several charges which will come in course of payment during the financial year 1985-86 in respect of the services specified in column (2) of the Schedule. |
| Appropriation.   | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.   |

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly	Charged on the Consolidated	Total			
		Rs.	Rs.	Rs.			
4	214 - Administration of Justice	Revenue	8,87,500	...	8,87,500		
6	229 - Land Revenue.	Revenue	1,66,25,300	...	1,66,25,300		
	288 - Special Security and Welfare-B-II- Relief and Rehabilitation of Displaced. Persons.						
	289 - Relief on account of Natural Calamities.						
	295 - Other Social and Community Services.						
	304 - Other General Economic Services-III- Land Ceilings.	Capital	...	...	...		
	688 - Loans for Social Security and Welfare- III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.						
	695 - Loans for Other Services and Community Services.						
705 - Loans for Agriculture.							
8	239 - State Excise	...	...	Revenue	...	15,675	15,675
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	2,97,000	...	2,97,000		

SCHEDULE- *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
10	{ 241 - Taxes on Vehicles 255 - Other Administrative Services-II- Motor Garages, etc. 338 - Roads and Water Transport Services. }	Revenue	18,18,965	...	18,18,965
		Capital	56,05,000	...	56,05,000
		Capital	...	...	...
	11	{ 245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. 331 - Water and Power Development Services-B-Power Development. 734 - Loans for Power Projects }	Capital	1,00,00,000	...
13	{ 252 - Secretariat-General Services-I-Civil Department. 276 - Secretariat-Social and Community Services-I-Civil Departments. 296 - Secretariat-Economics Services-I-Civil Departments. }	Revenue	2,46,091	...	2,46,091
		Capital	...	...	...
		Capital	...	...	...
16	{ 255 - Police ... .. 260 - Fire Protection and Control 283 - Housing-C-Government Residential Buildings. }	Revenue	2,85,000	...	2,85,000
		Capital	...	...	...
		Capital	...	...	...
	16	{ 459 - Capital Outlay on Public Works (Police). 483 - Capital Outlay on Housing (Police). }	Capital	...	...

SCHEDULE- *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
18	258 - Stationery and Printing	Revenue	1,20,000	...	1,20,000
	459 - Capital Outlay on Public Works (P&S)				
	433 - Capital Outlay on Housing.	Capital	27,80,000	...	27,80,000
19	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	Revenue			
	259 - Public Works ... ..				
	277 - Education ... ..				
	280 - Medical ... ..				
	283 - Housing-II-C-Government Residential Buildings (I/C.P.W.D.).				
	459 - Capital Outlay on Public Works.	Capital	25,00,000	...	25,00,000
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health.				
	483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge) Public Works Department).				
510 - Capital Outlay on Animal Husbandry.					
511 - Capital Outlay on Dairy Development.					

SCHEDULE- *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
20	265 - Other Administrative Services-I-Civil Defence and Home Guards.	Revenue	10,00,000	...	10,00,000
	265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs.	Revenue	26,00,000	...	26,00,000
	268 - Miscellaneous General Services- Pension and Awards in consideration of distinguished Services.				
	277 - Education ... ..				
	278 - Art and Culture ... ..				
	279 - Scientific Services and Research.				
	477 - Capital Outlay on Education Art and Culture.	Capital	...	...	...
	677 - Loans for Education, Art and Culture.				
22	265 - Other Administrative Service-Iv- Census, Vital Statistics, Guest Houses, etc.	Revenue	31,64,626	...	31,64,626
	283 - Housing-II-C-Government Residential Buildings. (GAD).				
23	265 - Other Administrative Services-V- Miscellaneous Administrative Services.	Revenue	10,000	...	10,000
24	266 - Pension and other Retirement Benefits.	Revenue	21,00,000	...	21,00,000
26	265 - Other Administrative Services-VI- State Lotteries and 268-Miscellaneous General Services.	Revenue	1,62,570	34,175	1,96,745

SCHEDULE- *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue			
	483 - Capital Outlay on Housing (General)	Capital	1,00,000	...	1,00,000
	683 - Loans for Housing ...				
30	284 - Urban Development-A-General-I-Municipal Administration.	Revenue	49,59,000	...	49,59,000
	684 - Loans for Urban Development.	Capital	70,00,000	...	70,00,000
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	1,50,000	...	1,50,000
	483 - Capital Outlay on Housing-A-Government Residential Buildings (TCP).	Capital	...	...	...
	484 - Capital Outlay on Urban Development-A-General.				
32	285 - Information and Publicity	Revenue	16,00,000	...	16,00,000
33	287 - Labour and Employment-I-A-Labour.	Revenue	60,000	...	60,000
	287 - Labour and Employment-II-A-Labour-Inspectorate of Factories and Steam Boilers.				
	287 - Labour and Employment-III-B-Employment and Training.				



SCHEDULE- *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
34	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	6,35,000	...	6,35,000
	309 - Food				
34	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	...	39,286	39,286
	509 - Capital Outlay on Food.				
36	288 - Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes and D-Social Welfare.	Revenue	24,00,000	...	24,00,000
	688 - Loans for Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes.	Revenue	15,000	...	15,000
39	295 - Other Social and Community Services.	Revenue	40,000	...	40,000
40	296 - Secretariat Economic Services-II-Planning Boards and attached Offices.	Revenue	15,50,000	...	15,50,000
43	304 - Other General Economic Services-I-Economics Advice and Statistics.	Revenue	1,00,000	...	1,00,000
44	304 - Other General Economic Services-II-Regulation of Weights and Measures.	Revenue	1,00,000	...	1,00,000
	283 - Housing-C-Government Residential Buildings.				
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283—Housing-C-Government Residential Buildings.	Revenue	38,00,000	2,23,700	40,23,700
	505 - Capital Outlay on Minor Irrigation, etc. (Agriculture).	Capital	...	...	...
	515 - Investments in Agricultural Financial Institutions.				
	705 - Loans for Agriculture.				

SCHEDULE- *contd*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated	Total
			Rs.	Rs.	Rs.
47	307 - Soil Water Conservation and 283-Housing-C-Government Residential Buildings.	Revenue	90,00,000	...	90,00,000
48	308 - Area Development ...	Revenue	3,00,000	...	3,00,000
	705 - Loans for Minor Irrigation, Soil Conservation and Area Development.	Capital	...	...	...
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	Revenue	5,00,000	...	5,00,000
	710 - Loans for Animal Husbandry.	Capital	...	...	...
51	312 - Fisheries and 283-Housing-C-Government Residential Buildings.	Revenue	5,00,000	...	5,00,000
52	313 - Forest ...	Revenue	3,87,69,934	...	3,87,69,934
	513 - Capital Outlay on Forest ...	Capital	2,00,000	...	2,00,000

**SCHEDULE- contd**

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
54	320 - Industries ... .. Revenue	...	...	...	
	520 - Capital Outlay on Industrial Research and Development.	Capital	8,20,000	...	
	522 - Capital Outlay on Machinery and Engineering Industries.				
	526 - Capital Outlay on Consumer Industries.				
	720 - Loans for Industrial Research and Development.				
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings.	Revenue	13,90,000	...	13,90,000
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	Capital	...	...	...
	721 - Loans for Village and Small Industries-II-Small Industries.				
57	328 - Mines and Minerals-B-Regulation and Development of Mines.	Revenue	5,00,000	...	5,00,000
	528 - Capital Outlay on Mining and Metallurgical Industries.	Capital	...	...	...
58	337 - Roads and Bridges ... .. Revenue	...	...	...	
	537 - Capital Outlay on Roads and Bridges.	Capital	25,00,000	...	25,00,000
61	766 - Loans to Government Servants.	Capital	4,50,000	...	4,50,000
<b>Total</b>		...	<b>12,76,40,986</b>	<b>8,17,124</b>	<b>12,84,58,110</b>

**MEGHALAYA ACT 2 OF 1986**

**THE MEGHALAYA CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT,  
1985**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 11<sup>th</sup> January, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 14<sup>th</sup> January, 1986)

**An**

**Act**

**further to amend the Contingency Fund of Meghalaya Act, 1972.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

Short title and  
Commencement.

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 1985.  
  
(2) It shall be deemed to have come into force on the 17<sup>th</sup> day of August, 1985.

Amendment of Section  
2 of Meghalaya Act 5  
of 1972.

2. In Section 2 of the Contingency Fund of Meghalaya Act, 1972 for the words "a sum of rupees one crore fifty lakhs" the words, "a sum of rupees six crores" shall be substituted.

Repeal of Ordinance 2  
of 1985.

3. The Contingency Fund of Meghalaya (Amendment) Ordinance, 1985 hereby repealed.

**MEGHALAYA ACT 3 OF 1986**

**THE MEGHALAYA (BENAMI TRANSACTIONS PROHIBITION)  
(AMENDMENT) ACT, 1985**

**(As passed by the Assembly)**

[Received the assent of the President on the 29<sup>th</sup> January, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 1<sup>st</sup> February, 1986)

**An**

**Act**

**to amend the Meghalaya (Benami Transaction Prohibition) Act, 1980.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

Short title, extent  
and  
Commencement.

1. (1) This Act may be called the Meghalaya (Benami Transaction Prohibition) (Amendment) Act, 1985.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall come into force at once.

Insertion of new  
section 4A in Act 2  
of 1980.

2. In the Meghalaya (Benami Transactions Prohibition) Act, 1980, after the existing Section 4, the following new section shall be inserted as section 4A, namely:-

“Restriction in  
registration and suit  
against order of  
refusal to register  
document.

4A (1) Notwithstanding anything contained in the Registration Act, 1908 or in any other law in force, no Registering Officer appointed under the said Act or law shall register any document or instrument relating to benami transaction or transaction in benami.

Central Act  
XVI of 1908.

Provided that the Registering Officer may, for the purpose of this sub-section, seek the opinion or recommendation of the person, committee or authority notified under Section 4(a) of the Act.

(2) Any Registering Officer refusing to register a document or instrument under the proceeding sub-section (1), shall make an order of refusal in writing recording reasons thereof in Book No.2 maintained by him under the Registration Act,1908 and , shall also endorse the same on the document or instrument and the position shall be reported by him, giving particulars of the transaction thereof, to the person, committee or authority notified under Section 4(a) of this Act, and, on application made by any person executing or claiming under the document or instrument, shall, without payment and unnecessary delay, give him a copy of the reasons so recorded.

(3) No Registering Officer shall accept for registration a deed, document or instrument so enclosed unless and until, under the provisions hereinafter contained, the document is directed to be registered.

(4) Where a document or instrument is refused registration under this Section, any person claiming under such document or instrument or his representative, assign or agent, may, within 30 days after the making of the order of refusal or within such further period as may be allowed by court for sufficient cause shown, institute in the Civil Court, within the local limits of whose original jurisdiction is situate the office in which the document or the instrument is sought to be registered, a suit for a decree directing the document or instrument to be registered in such office if it be duly presented for registration within 30 days after the passing of such decree.

(5) If the document or instrument is duly presented for registration within 30 days after the passing of such decree, the Registering Officer shall obey the same and make necessary registration and such registration shall take effect as if the document or instrument has been registered when it was first duly presented for registration.

(6) For purpose of jurisdiction by court and for court fee a suit under this Section shall be deemed as it is suit under Section 77 of the Registration Act, 1908.

(7) Notwithstanding anything contained in the Evidence Act, 1872 or in any other law in force the onus of proving that the transaction in not in benami shall lie upon the person who assert it.”

**MEGHALAYA ACT 4 OF 1986**

**THE MEGHALAYA APPROPRIATION (No. I) ACT, 1986**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 20<sup>th</sup> March, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 20<sup>th</sup> March, 1986)

**An**

**Act**

**to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1985-86.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

- |  |  |
|--|--|
| Short title.   | 1. This Act may be called the Meghalaya Appropriation (No. I) Act, 1985.   |
| Withdrawal of Rs.7, 62, 17, 082 from and out of the Consolidated Fund of Meghalaya for the financial year 1985-86. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of seven crores, sixty-two lakhs, seventeen thousand and eighty two rupees towards defraying the several charges which will come in course of payment during the financial year 1985-86 in respect of the services specified in column (2) of the Schedule. |
| Appropriation.   | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.  |

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding								
		Voted by the Assembly	Charged on the Consolidated	Total						
		Rs.	Rs.	Rs.						
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislature.	Revenue	9,20,712	...	9,20,712					
2	212 - Governor ... ..	Revenue	...	11,97,757	11,97,757					
3	213 - Council of Ministers ...	Revenue	72,832	...	72,832					
6	229 - Land Revenue 288 - Special Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons. 289 - Relief on account of Natural Calamities. 295 - Other Social and Community Services. 305 - Other General Economic Services-III-Land Ceilings.	Revenue	85,88,000	...	85,88,000					
						688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. 695 - Loans for other Social and Community Services. 705 - Loans for Agriculture.	Capital	...	...	...



SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly	Charged on the Consolidated	Total			
		Rs.	Rs.	Rs.			
8	239 - State Excise	Revenue	64,000	15,753	79,753		
9	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	3,72,396	...	3,72,396		
10	{ 241 - Taxes on Vehicles 265 - Other Administrative Services-II- Motor Garages, etc. 338 - Roads and Water Transport Services. 538 - Capital Outlay on Road and Water Transport Services, etc.	Revenue	3,57,000	...	3,57,000		
		Capital	...	...	...		
		251 - Public Service Commission	Revenue	...	69,480	69,480	
		13	{ 252 - Secretariat-General Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I-Civil Departments 296 - Secretariat-Economic Services-I-Civil Departments.	Revenue	35,59,479	...	35,59,479
14	253 - District Administration			Revenue	13,33,717	...	13,33,717

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
16	255 - Police ... ..	Revenue	15,27,660	83,959	16,11,619
	260 - Fire Protection and Control				
	283 - Housing-C-Government Residential Buildings.				
	459 - Capital Outlay on Public Works (Police).	Capital	...	...	...
	483 - Capital Outlay on Housing (Police).				
18	258 - Stationery and Printing	Revenue	9,41,800	...	9,41,800
19	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	Revenue	...	...	...
	259 - Public Works ... ..				
	277 - Education ... ..				
	283 - Housing-II-C-Government Residential Buildings (I/C.P.W.D.).				
	459 - Capital Outlay on Public Works.	Capital	72,00,000	...	72,00,000
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical.				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health.				
	483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge Public Works Department).				
510 - Capital Outlay on Animal Husbandry.	Capital	...	...	...	
511 - Capital Outlay on Dairy Development.					
20	265 - Other Administrative Services-I-Civil Defence and Home Guards.	Revenue	26,77,172	...	26,77,172

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated	Total					
		Rs.	Rs.	Rs.					
21	265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs.	Revenue	1,30,21,314	...	1,30,21,314				
	268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services.								
	277 - Education								
	278 - Art and Culture								
	279 - Scientific Services and Research.								
	477 - Capital Outlay on Education, Art and Culture.								
	677 - Loans for Education, Art and Culture.					Capital	...	...	...
22	265 - Other Administrative Service-IV- Census, Vital Statistics, Guest Houses, etc.	Revenue	2,00,000	...	2,00,000				
	283 - Housing-II-C-Government Residential Buildings (GAD).								
27	280 - Medical ... ..	Revenue	94,78,851	...	94,78,851				
	281 - Family Welfare ... ..								
	282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.								
	480 - Capital Outlay on Medical (Health).					Capital	...	...	...
	481 - Capital Outlay on Family Welfare (Health).								
482 - Capital Outlay on Public Health, Sanitation and Water Supply (Health).									
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue	4,35,600	...	4,35,600				
	483 - Capital Outlay on Housing (General).	Capital	...	...	...				
	683 - Loans for Housing.								
31	284 - Urban Development-A-General-II- Town and Regional Planning.	Revenue	2,50,000	...	2,50,000				
	483 - Capital Outlay on Housing-a- Government Residential Buildings (TCP).	Capital	...	...	...				
	484 - Capital Outlay on Urban Development-A-General.								
32	285 - Information and Publicity	Revenue	10,82,000	...	10,82,000				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
34	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	3,03,000	...	3,03,000
	309 - Food				
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	...	...	...
	509 - Capital Outlay on Food				
41	298 - Co-operation ... ..	Revenue	...	...	...
	498 - Capital Outlay on Co-operation.	Capital	1,30,000	...	1,30,000
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.	Revenue	5,37,000	...	5,37,000
299 - Special and Backward Areas-C-North Eastern Areas.					
42	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	2,97,500	...	2,97,500
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.	Revenue	23,00,000	...	23,00,000
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Capital	1,00,000	...	1,00,000
	505 - Capital Outlay on Agricultural.				
	506 - Capital Outlay on Minor Irrigation, etc. (Agriculture).	Revenue	...	15,000	15,000
	515 - Investments in Agricultural Financial Institutions.				
48	705 - Loans for Agriculture.	Capital	...	...	...
	308 - Area Development.	Revenue	...	15,000	15,000
	706 - Loans for Minor Irrigation, Soil Conservation and Area Development.	Capital	...	...	...
52	313 - Forest ... ..	Revenue	1,07,40,600	...	1,07,40,600
	513 - Capital Outlay on Forest.	Capital	...	...	...

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)				(3) Sums not exceeding		
					Voted by the Assembly	Charged on the Consolidated	Total
					Rs.	Rs.	Rs.
54	320	- Industries	...	Revenue	3,00,000	...	3,00,000
	520	- Capital Outlay on Industrial Research and Development.	}	Capital	...	...	...
	522	- Capital Outlay on Machinery and Engineering Industries.					
	526	- Capital Outlay on Consumer Industries.					
	720	- Loans for Industrial Research and Development.					
55	321	- Village and Small Industries-I-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings.	Revenue	14,98,000	...	14,98,000	
	521	- Capital Outlay on Village and Small Industries-I-Handloom and Sericulture.	}	Capital	...	...	...
	698	- Loans to Co-operative Societies.					
	721	- Loans for Village and Small Industries-I-Handloom and Sericulture.					
56	321	- Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings.	Revenue	...	...	...	
	521	- Capital Outlay on Village and Small Industries-II-Small Industries.	}	Capital	10,00,000	...	10,00,000
	721	- Loans for Village and Small Industries-II-Small Industries.					
59	339	- Tourism	...	Revenue	5,00,000	...	50,00,000
	544	- Capital Outlay on Other Transport and Communication Services.	Capital	18,42,000	...	18,42,000	
61	766	- Loans to Government Servants.	Capital	32,04,500	...	32,04,500	
<b>Total</b>				...	<b>7,48,35,133</b>	<b>13,81,949</b>	<b>7,62,17,088</b>

**MEGHALAYA ACT 5 OF 1986**

**THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1986**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 25<sup>th</sup> March, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 27<sup>th</sup> March, 1986)

**An**

**Act**

**to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of a part of financial year 1986-87.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

- |   |   |
|---|---|
| Short title.  | 1. This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 1986.  |
| Withdrawal of Rs.66, 27, 74, 225 from and out of the Consolidated Fund of Meghalaya for the financial year 1986-87. | 2. From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of sixty-six crores, twenty-seven lakhs, seventy-four thousand, two hundred and twenty-five rupees towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 1986 in respect of the services specified in column (2) of the Schedule. |
| Appropriation.  | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to financial year, 1986-87.   |

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly	Charged on the Consolidated	Total							
		Rs.	Rs.	Rs.							
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislature.	Revenue	18,95,500	68,750	19,64,250						
2	212 - Governor ... ..	Revenue	2,500	13,37,500	13,40,000						
3	213 - Council of Ministers ... ..	Revenue	14,22,500	...	14,22,500						
4	214 - Administration of Justice ... ..	Revenue	10,41,000	2,16,500	12,57,500						
5	215 - Elections ... ..	Revenue	13,00,500	...	13,00,500						
6	229 - Land Revenue 288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons. 289 - Relief on account of Natural Calamities. 295 - Other Social and Community Services. 304 - Other General Economic Services-III-Land Ceilings.	Revenue	31,25,500	...	31,25,500						
						Capital	5,000	...	5,000		
										688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	
											695 - Loans for Other Social and Community Services.

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)			(3) Sums not exceeding				
				Voted by the Assembly	Charged on the Consolidated	Total		
				Rs.	Rs.	Rs.		
7	230	- Stamps and Registration.	Revenue	1,29,500	...	1,29,500		
8	239	- State Excise ... ..	Revenue	11,15,500	...	11,15,500		
9	240	- Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	8,13,000	...	8,13,000		
10	241	- Taxes on Vehicles	Revenue	15,85,250	...	15,85,250		
							265	- Other Administrative Service-II-Motor Garages, etc.
11	734	- Loans for Power Projects	Capital	57,89,500	...	57,89,500		
			245	- Other Taxes and Duties on Commodities and Services-II-Inspectorate of Electricity.	Revenue	26,34,250	...	26,34,250
11	331	- Water and Power Development Services-B-Power Development.			Capital	2,26,50,000	...	2,26,50,000
			12	247	- Other Fiscal Services-Promotion of Small Savings.	Revenue	35,750	...
13	276	- Secretariat-Social and Community Services-I-Civil Departments.				Revenue	77,65,750	...
			14	253	- District Administration	Revenue	28,52,000	...
15	254	- Treasury and Accounts Administration.				Revenue	14,84,000	...
			11	249	- Interest Payments (Charged)	Revenue	...	2,61,62,125
12	248	- Appropriation of Reduction or Avoidance of Debt (Charged)				Revenue	...	...
			13	252	- Secretariat-General services-I-Civil Departments.	Revenue	...	3,11,250
14	296	- Secretariat-Economic Services-I-Civil Departments.				Revenue	...	...



SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
16	255 - Police ... ..	Revenue	4,04,40,250	...	4,04,40,250
	260 - Fire Protection and Control				
	283 - Housing-C-Government Residential Buildings.				
	459 - Capital Outlay on Public Works (Police).	Capital	74,97,250	...	74,97,250
	483 - Capital Outlay on Housing (Police).				
17	256 - Jails ... ..	Revenue	8,98,250	...	8,98,250
	459 - Capital Outlay on Public Works (Jails).	Capital	12,90,000	...	12,90,000
18	258 - Stationery and Printing ...	Revenue	31,98,750	...	31,98,750
	459 - Capital Outlay on Public Works.	Capital	7,88,750	...	7,88,750
	483 - Capital Outlay on Housing-A-Government residential Buildings.				
	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	Revenue	2,19,47,000	...	2,19,47,000
259 - Public Works ... ..					
277 - Education ... ..					
61	283 - Housing-II-C-Government Residential Buildings (I/C.P.W.D.).	Capital	1,79,20,000	...	1,79,20,000
	459 - Capital Outlay on Public Works.				
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-a-Public Health.				
	483 - Capital Outlay on Housing-a-Government Residential Buildings (in-charge Public Works Department).				
	510 - Capital Outlay on Animal Husbandry.				
	511 - Capital Outlay on Dairy Development.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding									
			Voted by the Assembly	Charged on the Consolidated	Total							
			Rs.	Rs.	Rs.							
20	265	- Other Administration Services-I-Civil Defence and Home Guards.	Revenue	45,75,000	...	45,75,000						
21	265	- Other Administrative Services-III- Gazetteers and Statistical Memoirs.	Revenue	6,38,85,500	...	6,38,85,500						
							268	- Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services.				
									277	- Education ... ..		
											278	- Art and Culture ... ..
477	- Capital Outlay on Education, Art and Culture.											
		677	- Loans for Education, Art and Culture.									
				22	265	- Other Administrative Services-IV- Census ,Vital Statistics, Guest Houses, etc.	Revenue	22,08,250	...	22,08,250		
											283	- Housing-II-C-Government Residential Buildings (GAD).
				23	265	- Other Administrative Services-V- Miscellaneous Administrative Services.	Revenue	2,09,000	...	2,09,000		
24	266			- Pension and other Retirement Benefits.	Revenue	36,20,750	...	36,20,750				
25	267	- Aid Materials and Equipments.	Revenue	6,12,500	...	6,12,500						
26	265	- Other Administrative Services-IV- State Lotteries.	Revenue	37,500	...	37,500						
							268	- Miscellaneous General Services ,etc.				
27	280	- Medical ... ..	Revenue	3,39,43,250	...	3,39,43,250						
							281	- Family Welfare ... ..				
									282	- Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.		
											480	- Capital Outlay on Family Welfare (Health).
482	- Capital Outlay on Public Health and , Sanitation and Water Supply (Health).											
		28	282	- Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	1,71,03,500	...	1,71,03,500				
									283	- Housing-C-Government Residential Buildings.		
		28	482	- Capital Outlay on Housing-Public Health, Engineering.	Revenue	3,13,87,500	...	3,13,87,500				
									483	- Capital Outlay on Housing-Public Health, Sanitation and Water Supply.		
682	- Loans for Public Health, Sanitation and Water Supply.											

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
29	283 - Housing-I-A-General and B-Housing Schemes.	Revenue	6,87,000	...	6,87,000
	483 - Capital Outlay on Housing (General).	} Capital	10,25,000	...	10,25,000
	683 - Loans for Housing.				
30	284 - Urban Development-A-General-I-Municipal Administration.	Revenue	8,33,750	...	8,33,750
	684 - Loans for Urban Development.	Capital	...	...	...
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	22,40,750	...	22,40,750
	483 - Capital Outlay on Housing-A-Government Residential Buildings (TCP).	} Capital	8,75,000	...	8,75,000
	484 - Capital Outlay on Urban Development-A-General.				
32	285 - Information and Publicity	Revenue	13,37,500	...	13,37,500
33	287 - Labour and Employment-I-A-Labour.	} Revenue	21,36,750	...	21,36,750
	287 - Labour and Employment-II-A-Labour-Inspectorate of Factorise and Steam Boilers.				
	287 - Labour and Employment-II-B-Employment and Training.				
34	287 - Social Security and Welfare-A-I-Civil Supplies.	} Revenue	12,50,000	...	12,50,000
	309 - Food ... ..				
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	} Capital	2,324	...	2,324
	509 - Capital Outlay on Food.				
35	288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons.	Revenue	...	...	...
	688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	Capital	...	...	...

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
36	288 - Social Security and Welfare-C-III- Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes and D-Social Welfare.	Revenue	86,74,500	...	86,74,500
	688 - Loans for Social and Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-Iv-Soldiers', Sailors' and Airmen's Board.	Revenue	64,250	...	64,250
	688 - Loans for Social Security and Welfare- II-Loans to Ex-Service Personnels.	Capital	...	...	...
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	42,750	...	42,750
39	295 - Other Social and Community Services.	Revenue	1,35,750	...	1,35,750
40	296 - Secretariat-Economic Services-II- Planning Boards and attached Offices.	Revenue	22,53,500	...	22,53,500
41	298 - Co-operation ... ..	Revenue	49,31,500	...	49,31,500
	498 - Capital Outlay on Co-operation.	Capital	34,51,750	...	34,51,750
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.				

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	39,14,000	...	39,14,000
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	1,63,44,250	...	1,63,44,250
	699 - Loans for Special and Backward Areas-C-North Eastern Areas.				
43	304 - Other General Economic Services—I-Economic Advice and Statistics.	Revenue	11,75,000	...	11,75,000
44	304 - Other General Economic Services-II-Regulation of Weights and Measures.	Revenue	4,80,750	...	4,80,750
	283 - Housing-C-Government Residential Buildings.				
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	1,83,23,750	...	1,83,23,750
	505 - Capital Outlay on Agriculture.	Capital	1,31,45,750	...	1,31,45,750
	506 - Capital Outlay on Minor Irrigation, etc. (Agricultural)				
	515 - Investments in Agricultural Financial Institutions.				
	705 - Loans of Agriculture				
46	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing, P.W.D. Minor Irrigation Projects.	Revenue	4,16,500	...	4,16,500
	333 - Irrigation, Navigation, Drainage and Flood Control Projects.				
	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	Capital	7,50,000	...	7,50,000
	533 - Capital Outlay on Irrigation Navigation, Drainage and Flood Control Projects.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
47	307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.	Revenue	1,47,69,250	...	1,47,69,250
48	308 - Area Development ... 706 - Loans for Minor Irrigation Soil Conservation and Area Development.	Revenue	57,24,500	...	57,24,500
		Capital	...	...	...
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings. 710 - Loans for Animal Husbandry	Revenue	81,52,000	...	81,52,000
		Capital	...	...	...
50	311 - Dairy Development and 283-Housing-C-Government Residential Buildings.	Revenue	19,96,750	...	19,96,750
51	312 - Fisheries and 283-Housing -C-Government Residential Buildings.	Revenue	21,57,000	...	21,57,000
52	313 - Forest ... 513 - Capital Outlay on Forest.	Revenue	2,91,62,000	...	2,91,62,000
		Capital	3,75,000	...	3,75,000
53	314 - Community Development-283-Housing-C-Government Residential Buildings and 288-Social Security and Welfare. 314 - Community Development-II-C-Rural Works Programme. 714 - Loans for Community Development.	Revenue	1,64,46,750	...	1,64,46,750
		Capital	...	...	...

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
54	320 - Industries ... .. Revenue	14,50,750	...	14,50,750	
	520 - Capital Outlay on Industrial Research and Development.	Capital	...	53,75,000	
	522 - Capital Outlay on Machinery Engineering Industries.				
	526 - Capital Outlay on Consumer Industries.				
	720 - Loans for Industrial Research and Development				
55	321 - Village and Small Industries I-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings.	Revenue	40,72,500	...	40,72,500
	521 - Capital Outlay on Village and Small Industries-I-Handloom and Sericulture.	Capital	2,12,500	...	2,12,500
	698 - Loans to Co-operative Societies.				
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.				
56	321 - Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings.	Revenue	55,55,750	...	55,55,750
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	Capital	7,95,000	...	7,95,000
	721 - Loans for Village and Small Industries-II-Small Industries.				
57	328 - Mines and Minerals-B-Regulation and Development of Mines.	Revenue	13,81,750	...	13,81,750
	483 - Capital Outlay on Housing	Capital	1,50,000	...	1,50,000
	528 - Capital Outlay on Mining and Metallurgical Industries.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)			(3) Sums not exceeding			
				Voted by the Assembly	Charged on the Consolidated	Total	
				Rs.	Rs.	Rs.	
58	{	337 - Roads and Bridges	...	Revenue	2,17,40,000	...	2,17,40,000
		537 - Capital Outlay on Roads and Bridges.		Capital	2,99,55,500	...	2,99,55,500
59	{	339 - Tourism	... ..	Revenue	15,06,750	...	15,06,750
		544 - Capital on Other Transport and Communication Services.		Capital	1,25,000	...	1,25,000
60		500 - Investment in General Financial Trading Institutions.		Capital	...	...	...
		603 - Internal Debt of the State Government (Charged).		Capital	...	5,49,43,925	5,49,43,925
		604 - Loans and Advances from the Central Government (Charged).		Capital	...	2,34,40,100	2,34,40,100
61		766 - Loans to Government Servants.		Capital	33,78,750	...	33,78,750
62		767 - Miscellaneous Loans	...	Capital	...	...	...
63		768 - Inter-State Settlement	...	Capital	16,36,500	...	16,36,500
64		769 - Appropriation to Contingency Fund.		Capital	...	...	...
<b>Total</b>				...	<b>55,62,81,575</b>	<b>10,64,92,650</b>	<b>66,27,74,225</b>



**MEGHALAYA ACT 6 OF 1986**

**THE MEGHALAYA APPROPRIATION (No. II) ACT, 1986**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 21<sup>st</sup> April, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 23<sup>rd</sup> April, 1986)

**An**

**Act**

**to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March 1987.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1986.

(2) It shall be deemed to have come into force on the first day of April, 1986.

Withdrawal of Rs.2,65, 10, 96,900 from and out of the Consolidated Fund of Meghalaya for the financial year 1986-87.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 1986] to the sum of two hundred sixty-five crores , ten lakhs, ninety-six thousand nine hundred towards defraying the several charges which will come in course of payment during the financial year ending on the thirty-first day of March, 1987 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding							
			Voted by the Assembly	Charged on the Consolidated	Total					
			Rs.	Rs.	Rs.					
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislature.	Revenue	75,82,000	2,75,000	78,57,000					
2	212 - Governor ... ..	Revenue	10,000	53,50,000	53,60,000					
3	213 - Council of Ministers ...	Revenue	56,90,000	...	56,90,000					
4	214 - Administration of Justice ...	Revenue	41,64,000	8,66,000	50,30,000					
5	215 - Elections ... ..	Revenue	52,02,000	...	52,02,000					
6	{ 229 - Land Revenue ... .. 288 - Social Security and Welfare-b-II-Relief and Rehabilitation of Displaced Persons. 289 - Relief on account on Natural Calamities. 295 - Other Social and Community services. 304 - Other General Economic Services-III-Land Ceilings.	} Revenue	1,25,02,000	...	1,25,02,000					
						} Capital	20,000	...	20,000	
										688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.
						705 - Loans for Agriculture.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)			(3) Sums not exceeding			
				Voted by the Assembly	Charged on the Consolidated	Total	
				Rs.	Rs.	Rs.	
7	230	- Stamps and Registration	Revenue	5,18,000	...	5,18,000	
8	239	- State Excise ... ..	Revenue	44,62,000	...	44,62,000	
9	240	- Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	32,52,000	...	32,52,000	
10	{	241 - Taxes on Vehicles ... ..	}	Revenue	63,41,000	...	63,41,000
		265 - Other Administrative Services-II-Motor Garages, etc.					
		338 - Roads and Water Transport Services.					
		538 - Capital Outlay on Road and Water Transport Services etc.					
11	{	245 - Other Taxes and Duties on Commodities and Services-II-Inspectorate of Electricity.	}	Revenue	1,05,37,000	...	1,05,37,000
		331 - Water and Power Development Services-B-Power Development.					
		734 - Loans for Power Projects.					
12	247	- Other Fiscal Services-Promotion of Small Savings.	Revenue	1,43,000	...	1,43,000	
	248	- Appropriation for Reduction or a Avoidance of Debt ( <i>Charged</i> ).	Revenue	...	...	...	
	249	- Interest Payments ( <i>Charged</i> ).	Revenue	...	10,46,48,500	10,46,48,500	
	251	- Public Service Commission ( <i>Charged</i> ).	Revenue	...	12,45,000	12,45,000	
13	{	252 - Secretariat-General Services-I-Civil Departments.	}	Revenue	3,10,63,000	...	3,10,63,000
		276 - Secretariat –Social and Community Services-I-Civil Departments.					
		296 - Secretariat-Economic Services-I-Civil Departments.					
14	253	- District Administration	Revenue	1,14,08,000	...	1,14,08,000	
15	254	- Treasury and Accounts Administration.	Revenue	59,36,000	...	59,36,000	

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
16	255 - Police ... ..	Revenue	16,17,61,000	50,000	16,18,11,000
	260 - Fire Protection and Control				
	283 - Housing-C-Government Residential Buildings.				
	459 - Capital Outlay on Public Works (Police).	Capital	2,99,89,000	...	2,99,89,000
	483 - Capital Outlay on Housing (Police).				
17	256 - Jails ... ..	Revenue	35,93,000	...	35,93,000
	459 - Capital Outlay on Public Works (Jails).	Capital	51,60,000	...	51,60,000
18	258 - Stationery and Printing	Revenue	1,27,95,000	...	1,27,95,000
	459 - Capital Outlay on Public Works.	Capital	31,55,000	...	31,55,000
	483 - Capital Outlay on Housing-A-Government Residential Buildings.				
	252 - Secretariat-General-Services-II-Public Works Department-Secretariat.				
259 - Public Works ... ..	Revenue	8,77,88,000	...	8,77,88,000	
19	277 - Education ... ..	Capital	7,16,80,000	...	7,16,80,000
	283 - Housing-II-C-Government Residential Buildings (I/C.P.W.D.).				
	459 - Capital Outlay on Public Works.				
	477 - Capital Outlay on Education, Arts and Culture.				
	480 - Capital Outlay on Medical.				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health Sanitation and Water. Supply-A-Public Health.				
	483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge, Public Works Department).				
	510 - Capital Outlay on Animal Husbandry.				
511 - Capital Outlay on Dairy Development.					
20	265 - Other Administrative Services-I-Civil Defence and Home Guards.	Revenue	1,83,00,000	...	1,83,00,000

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
21	265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs.	Revenue	25,55,42,000	...	25,55,42,000
	268 - Miscellaneous General Services- Pensions and Awards in considerations of distinguished Services.				
	277 - Education ... ..				
	278 - Art and Culture ... ..				
	279 - Scientific Services and Research.				
	477 - Capital Outlay on Education Art and Culture.				
677 - Loans for Education, Art and Culture.	Capital	2,42,95,000	...	2,42,95,000	
22	265 - Other Administrative Services-IV- Census, Vital Statistics, Guest Houses, etc.	Revenue	88,33,000	...	88,33,000
	283 - Housing-II-C-Government Residential Buildings (G.A.D.).				
23	265 - Other Administrative Services-V- Miscellaneous Administrative Services.	Revenue	8,36,000	...	8,36,000
24	266 - Pension and other Retirement Benefits.	Revenue	1,44,83,000	...	1,44,83,000
25	267 - Aid Materials and Equipments.	Revenue	24,50,000	...	24,50,000
26	265 - Other Administrative Services-VI- State Lotteries.	Revenue	1,50,000	...	1,50,000
	268 - Miscellaneous General Services.				

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated	Total					
		Rs.	Rs.	Rs.					
27	280 - Medical ... ..	Revenue	13,57,73,000	...	13,57,73,000				
	281 - Family Welfare ... ..								
	282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.								
	480 - Capital Outlay on Medical (Health).								
	481 - Capital Outlay on Family Welfare (Health).					Capital	95,47,000	...	95,47,000
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.								
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	6,84,14,000	...	6,84,14,000				
	283 - Housing-C-Government Residential Buildings.								
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.	Capital	12,55,50,000	...	12,55,50,000				
	483 - Capital Outlay on Housing-Public Health, Sanitation and Water Supply.								
	682 - Loans for Public Health, Sanitation and Water Support.								
29	282 - Housing-I-A-General and -B-Housing Schemes.	Revenue	27,48,000	...	27,48,000				
	483 - Capital Outlay on Housing (General).	Capital	41,00,000	...	41,00,000				
	683 - Loans for Housing.								
30	284 - Urban Development-a-General-I- Municipal Administration.	Revenue	33,35,000	...	33,35,000				
	684 - Loans for urban Development.	Capital	...	...	...				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
31	284 - Urban Development-A-General-II-Town and Regional Planning.	Revenue	89,63,000	...	89,63,000
	483 - Capital Outlay on Housing Development-A-Government Residential Buildings. (TCP).	Capital	35,00,000	...	35,00,000
	484 - Capital Outlay on Urban Development-A-General.				
32	285 - Information and Publicity	Revenue	53,50,000	...	53,50,000
33	287 - Labour and Employment-I-A-Labour.	Revenue	85,47,000	...	85,47,000
	287 - Labour and Employment-II-A-Labour-Inspectorate of Factorise and Steam Boilers.				
	287 - Labour and Employment-III-B-Employment and Training.				
34	288 - Social Security and Welfare-a-I-Civil Supplies.	Revenue	50,00,000	...	50,00,000
	309 - Food ... ..				
	438 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	Capital	9,300	...	9,300
	509 - Capital Outlay on Food				
35	288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons.	Revenue	...	...	...
	688 - Loans for Social Security and Welfare-I-Relief and Measures and Rehabilitation Schemes.	Capital	...	...	...

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
36	288 - Social Security and Welfare-C-III- Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Revenue	3,46,98,000	...	3,46,98,000
	688 - Loans for Social Security and Welfare- C-III-Welfare of Schedule Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-Iv-Soldiers', Sailors' and Airmen's Board.	Revenue	2,57,000	...	2,57,000
	688 - Loans for Social Security and Welfare- II-Loans to <i>Ex</i> -Service Personnels.	Capital	...	...	...
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	1,71,000	...	1,71,000
39	295 - Other Social and Community Services.	Revenue	5,43,000	...	5,43,000
40	296 - Secretariat-Economic Services-II- Planning Boards and attached Offices.	Revenue	90,14,000	...	90,14,000
41	298 - Co-operation ... ..	Revenue	1,97,26,000	...	1,97,26,000
	498 - Capital On Co-operation.	Capital	1,38,07,000	...	1,38,07,000
	505 - Capital Outlay on Agriculture.				
	698 - Loans to Co-operative Societies.				
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	1,56,56,000	...	1,56,56,000
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	6,53,77,000	...	6,53,77,000
	699 - Loans for Special and backward Areas-C-North Eastern Areas.				
43	304 - Other General Economic Services-I- Economic Advice and Statistics.	Revenue	47,00,000	...	47,00,000



## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
44	{ 304 - Other General Economic Services-II- Regulation of Weights and Measures. 283 - Housing-C-Government Residential Buildings.	Revenue	19,23,000	...	19,23,000
45	{ 305 - Agriculture/303-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C- Government Residential Buildings. 505 - Capital Outlay on Agriculture. 506 - Capital Outlay on Minor Irrigation (Agriculture). 515 - Investments in Agricultural Financial Institution. 705 - Loans for Agriculture.	Revenue    Capital	7,32,95,000    5,25,83,000	...    ...	7,32,95,000    5,25,83,000
46	{ 306 - Minor Irrigation-II-Works under Embankment and Drainage Wing P.W.D. Minor Irrigation Projects. 333 - Irrigation, Navigation, Drainage and Flood Control Projects. 506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development. 533 - Capital Outlay on Irrigation, Navigation, Drainage and Flood Control Projects.	Revenue   Capital	16,66,000   30,00,000	...   ...	16,66,000   30,00,000
47	307 - Soil Water Conservation and 283- Housing-C-Government Residential Buildings.	Revenue	5,90,77,000	...	5,90,77,000
48	{ 308 - Area Development ... 706 - Loans for Minor Irrigation Soil Conservation and Area Development.	Revenue  Capital	2,28,98,000  ...	...  ...	2,28,98,000  ...
49	{ 310 - Animal Husbandry and 283 - Housing-C-Government Residential Buildings.	Revenue	3,26,08,000	...	3,26,08,000
50	{ 710 - Loans for Animal Husbandry. 311 - Dairy Development and 283 - Housing-C-Government Residential Buildings.	Capital Revenue	... 79,87,000	... ...	... 79,87,000
51	312 - Fisheries and 283-housing-C- Government Residential Buildings.	Revenue	86,28,000	...	86,28,000

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
52	313 - Forest ... ..	Revenue	11,66,48,000	...	11,66,48,000
	513 - Capital Outlay on Forests.	Capital	15,00,000	...	15,00,000
53	314 - Community Development-283- Housing-C-Government Residential Buildings and 288-Social Security and Welfare.	Revenue	6,57,87,000	...	6,57,87,000
	714 - Loans for Community Development.	Capital	...	...	...
54	320 - Industries ... ..	Revenue	58,03,000	...	58,03,000
	520 - Capital Outlay on Industrial Research and Development.	Capital	2,15,00,000	...	2,15,00,000
	522 - Capital Outlay on Machinery and Engineering Industries.				
	526 - Capital Outlay on Consumer Industries.				
	720 - Loans for Industrial Research and Development.				
55	321 - Village and Small Industries-I- Handloom and Sericulture and 283- Housing-C-Government Residential Buildings.	Revenue	1,62,90,000	...	1,62,90,000
	521 - Capital Outlay on Village and Small Industries-I-Handloom and Sericulture.	Capital	8,50,000	...	8,50,000
	698 - Loans to Co-operation Societies.				
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
56	321 - Village and Small Industries-II-Small Industries and 283-housing-C-Government Residential Buildings.	Revenue	2,22,23,000	...	2,22,23,000
	521 - Capital Outlay on Village and Small Industries-II-Small Industries.	Capital	31,80,000	...	31,80,000
	721 - Loans for Village and Small Industries.				
57	328 - Mines and Minerals-B-Regulation and Development Mines.	Revenue	55,27,000	...	55,27,000
	488 - Capital Outlay on Housing.	Capital	6,00,000	...	6,00,000
	528 - Capital Outlay on Mining and Metallurgical Industries.				
58	337 - Roads and Bridges	Revenue	8,69,60,000	...	8,69,60,000
	537 - Capital Outlay on Other Transport and Communication Services.	Capital	11,98,22,000	...	11,98,22,000
59	339 - Tourism	Revenue	60,27,000	...	60,27,000
	537 - Capital Outlay on Other Transport and Communication Services.	Capital	5,00,000	...	5,00,000
60	500 - Investment in General Financial and Trading Institutions.	Capital	...	...	...
	603 - Internal Debt of the State Government ( <i>Charged</i> ).	Capital	...	21,97,75,700	21,97,75,700
	604 - Loans and Advances from the Central Government ( <i>Charged</i> ).	Capital	...	9,37,60,400	9,37,60,400
61	766 - Loans to Government Servants.	Capital	1,35,15,000	...	1,35,15,000
62	767 - Miscellaneous Loans	Capital	...	...	...
63	768 - Inter-State Settlement	Capital	65,46,000	...	65,46,000
64	769 - Appropriation to Contingency Fund.	Capital	...	...	...
<b>Total</b>		...	<b>2,22,51,26,300</b>	<b>42,59,70,600</b>	<b>2,65,10,96,900</b>

**MEGHALAYA ACT 7 OF 1986**

**THE MEGHALAYA STATE HOUSING BOARD ACT, 1986.**

**(As passed by the Assembly)**

[Received the assent of the Governor on the Twenty-seventh May, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 2<sup>nd</sup> June, 1986)

Arrangements of Sections

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Preliminary

Sections:

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2. Definitions.

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Sections:

Establishment of the Board.

3. Constitution of the Board.
4. Members of the Board.
5. Disqualification for appointment as a member of the Board.
6. Terms of office and conditions of Service of the Chairman, Members.
7. Registration of Chairman and members.
8. Filling up of vacancies.
9. Appointment of Officers and staff of the Board.
10. Appointment of Committees.
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CHAPTER II

Housing Schemes.

14. Powers and duties of the Board to undertake Housing Schemes.
15. Matters to be provided for by Housing Schemes.
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17. Placing of Budget before the Board.
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27. Maintenance of Housing Units not disposal of.

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29. Power to evict person from Board's premises.
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31. Appeal.
32. Rent to be recovered by deduction from salary or wages in certain cases.\

CHAPTER IV  
Acquisition and Disposal of Land

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34. Application of the Land.
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37. Guarantee by the Government.
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CHAPTER IV  
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42. Reports.
43. Other Statements and returns.
44. Power of entry.
45. Valuation of assets and liabilities of the Board.
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47. Government power to give direction to the Board.
48. Power to order enquiries.
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51. Act not to contravene Meghalaya Act I of 1971.
52. Power to make Rules.
53. Power to make Regulations.
54. Power to make Bye-Laws.
55. Penalty for contravention of bye-laws.

56. Authority for prosecution.
57. Members, Officers and employees of Board to be public servants.
58. Protection of action taken under the Act.
59. Penalty for obstructing exercise of powers under Chapters III, IV and V.
60. Repeal of Ordinance 1 of 1986.

## **THE MEGHALAYA STATE HOUSING BOARD ACT, 1986**

**An**

**Act**

**to provide for the constitution and regulation of Housing Board for Meghalaya for the purpose of taking measures to deal with need for housing accommodation and to deal with the need for housing accommodation and for matters connected therewith.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Seventh Year of the Republic of India as follows:-

### CHAPTER I

#### PRELIMINARY

Short title, extend and commencement.

1. (1) This Act may be called the Meghalaya State Housing Board Act, 1986.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force 24<sup>th</sup> day of January, 1986.

Definitions.

2. In this Act, unless the context otherwise requires,-
  - (a) "Board" means the Meghalaya State Housing Board constituted under Section 3;
  - (b) "Board Premises" means any premises belonging to or taken on lease by or on behalf of the Board or vested in or entrusted to or in possession or under the control of the Board under this Act;
  - (c) "Competent Authority" means any person or authority authorised by the Government, by notification, to perform the functions of the Competent authority under this act for such areas as may be specified the notification;
  - (d) "Chairman" means the Chairman of the Board;

- (e) "Government" means the State Government of Meghalaya.
- (f) "Housing Scheme" means Housing Scheme made under this act; the rules and regulations framed thereunder.
- (g) "Local Authority" includes a Town Committee established under a District Council.
- (h) "Member" means prescribed by rules made under this Act;
- (i) "Prescribed" means prescribed by rules made under this Act;
- (j) 'promises' means any land or building or part of a building and includes:-
  - (i) the garden, grounds and our houses, if any ,apartment to such building or part of a building, and
  - (ii) any fitting affixed to such building or part of a building for the more beneficial enjoyment thereof;
- (k) "Rules" means rules made under this Act;
- (l) "Regulation" means Regulation made under this Act;
- (m) "Section" means a Section of this Act.

## CHAPTER II ESTABLISHMENT OF THE BOARD

Constitution of the Board.

- 3. (1) The Government may, by notification for the purposes of this act, establish a Board by the name of the Meghalaya State Housing Board.
- (2) The Board shall be a body corporate having perpetual succession and a common seal with power, subject to the provisions of this Act to acquire hold and dispose of property both movable and immovable and enter into contract and may, by the said name, sue and be sued.

Members of the Board.

- 4. (1) The Board shall consist of a Chairman, who shall be appointed by the Government, and the following members, namely.-

### **Official members:-**

- (a) Secretary, Housing or his nominee not below the rank of a Deputy Secretary (Housing).
- (b) Secretary, Finance or his representative not below the rank of a Joint Secretary;
- (c) Chief Engineer, P.W.D. or his representative not below the rank of a Superintending Engineer;
- (d) Director of Housing;
- (e) Housing Commissioner, who shall be the Member-Secretary.

**Explanation-**For the purpose of clauses (a) and (b) "Secretary" includes Special Secretary.

**Non-Official members:-**

(f) Three non-official members to be appointed by the Government.

(2) The Government may, by notification, remove from office the Chairman or any other member.

Disqualification for appointment as a member of the Board.

6. Save as otherwise provided in this Act, a person shall be disqualified for being appointed or continuing as the Chairman or member of the Board, if he,-

- (a) holds any office of profit under the Board;
- (b) is of unsound mind;
- (c) is an undischarged insolvent;
- (d) has directly or indirectly any share or interest in any contract or employment with, by or on behalf of the Board.
- (e) has been convicted by a court of any offence involving moral turpitude or convicted of economic offence;
- (f) is a Director, Secretary, Manager or a salaried officer of any company which has any share or interest in any contract or employment with, by or on behalf of, the Board.

**Explanation-**

A person shall not be deemed to have any share or interest in any company within the meaning of clause (d) or (f) of the section only by reason of his having, or the company in which he is a Director, Secretary, Manager or a salaried officer is having a share or interest in any newspaper in which any advertisement relating to the affairs of the Board is inserted.

Terms of office and Conditions of Service of the Chairman and members.

6. (1) The Chairman and every non-official member shall hold office for a period of two years from date of appointment but shall be eligible for re-appointment as such Chairman or Member.

(2) The Chairman shall receive such remuneration and the non-official members such travelling allowances and daily allowances as may be prescribed.

Resignation of Chairman and members.

7. The Chairman or any non-official member may resign his office by tendering his resignation to the Government but shall continue to remain in office until his resignation is accepted.

Filling up of vacancies.

8. In the event of any vacancy occurring in the membership of the Board, the vacancy shall be filled up, as soon as may be, by appointment of a new member who shall hold office for the unexpired term of his predecessor.



Appointment of Officer and staff of the Board.

9. (1) The Government shall appoint a Housing Commission and other officers of the Board the maximum of whose scale of pay is Rs.1,650 per mensem and above and their salary, qualification and other conditions or service shall be such as may be prescribed.

(2) The Board shall appoint other officers and staff as it may consider necessary for efficient functioning of the Board.

Appointment of Committee.

10. Subject to the Rules made under this Act, the Board may from time to time and for any local area, district or Subdivision appoint one or more committees for the purpose of discharging such duties and functions as may be entrusted by the Board.

Meetings of the Board.

11. (1) The Board shall meet at least six times in a year to transact its business and a period of more than two months shall not lapse between two consecutive ordinary meetings of the Board.

(2) For transacting urgent business the Chairman may convene special meetings of the Board.

(3) Business at the meeting of the Board, shall be transacted in accordance with such regulations as the Board may make in that behalf subject to the following conditions, namely:-

(a) the quorum of ordinary or special meetings shall be one-third of the total membership including the Chairman;

(b) every meeting shall be presided over by the Chairman and in his absence, by any members present at the meeting.

(c) if at any special or ordinary meeting of the Board there is no quorum, the person presiding over the meeting shall adjourn the meeting to any other day, not being later than 7 days from the date of adjournment and no quorum shall be necessary for such adjourned meeting; and

(d) all question at any meeting shall be decided by a majority of votes of the members present and voting, other than the persons presiding who shall have and exercise a casting voter only in case of a tie.

(4) No act or proceedings of the Board shall be merely by reason of the existence of any vacancy in the membership of the Board.

Temporary association of persons with the Board for particular purposes.

12. (1) The Board may, for any particular purpose, temporarily associate with itself any person whose assistance or advice it desires provided that the number of such persons shall not, at any time be more than three.

(2) a person so associated with the Board may taken part in the deliberations of the Board meeting but shall have no right to vote.

(3) The Government may send its representative in addition to those who are members of the board to attend any meeting of the Board and to take part in any deliberation of the Board meeting but such representatives shall have no right to vote.

Execution of contracts.

13. Subject to the previous approval of the Board in each case, all contracts and agreements for and on behalf of the Board shall be executed by the Housing Commissioner.

### CHAPTER III

## HOUSING SCHEMES

Powers and duties of the Board to undertake Housing Schemes.

14. (1) The Board may frame Housing Schemes and execute works and incur expenditure in connection therewith on such terms and conditions as the Government may direct.

(2) The board may, subject to approval of the Government undertake and execute any housing scheme on behalf of a District Council, Local authority, Co-operative Society or any Organisation or Association for providing residences to their employees..

Matters to be provided for by Housing Schemes.

15. (1) A Housing Schemes may provided for all or any of the following matters; namely:-
- (a) acquisition by purchase, exchange or otherwise of land or any property necessary for the execution of the Scheme;
  - (b) laying or relaying out of any land comprised in the Scheme;
  - (c) closure or demolition of dwellings or portions thereof unfit for human habitat on within land owned or controlled by the Board;
  - (d) demolition of obstructive buildings or portion thereof within land owned or controlled by the Board.
  - (e) Construction of buildings within land owned or controlled by the Board.
  - (f) Sell, letting go out or exchange of any property comprised in the Scheme;
  - (g) Construction and alteration of roads or lanes within the land owned or controlled by the Board.
  - (h) Letting out, management and use of the Board premises or property owned or controlled by the Board;
  - (i) Provisions of accommodation for inhabitants;

- (j) necessary amenities and services to Housing Colonies owned by the Board;
- (k) any other matter for which, in the opinion of the Government, it is expedient to make provision with a view to provide housing accommodation and for the improvement and development of any are comprised in the Scheme.

(2) No Housing Scheme under sub-section (1) shall be made for any area for which an improvement Scheme has already been sanctioned by the Government under any enactment for the time being in force nor shall such scheme contain anything which is inconsistent with any of the matters included in a Town Planning Scheme of the Government made under any law for the time being in force.

Types of Housing or Improvement Schemes.

16. A Housing or Improvement Scheme shall be one or a combination of any two or more of the following types or adaptation of any features thereof, namely:-

- (a) a house accommodation scheme;
- (b) a building scheme;
- (c) a rehabilitation housing scheme;
- (d) a city or town or village expansion scheme;
- (e) a road construction or development scheme;
- (f) a land development scheme;
- (g) a site development and services scheme.

Placing of Budget before of Board.

17. (1) The Chairman shall, at a special meeting to be held in the month of January each year, lay before the Board the Budget for the next financial year.

(2) The Budget shall be prepared in such form as may be prescribed and shall,-

- (a) include the housing schemes which the Board proposes to execute in whole or in part;
- (b) indicate fulfilment of all the liabilities of the Board; and
- (c) contain a statement showing the estimated receipts and expenditure on capital and revenue accounts and such other particulars as may be prescribed.

(3) The Board shall consider the Budget laid before it and approve it with or without modification.

Submission of Budget to Government.

18. (1) The Budget approved by the Board under Section 17 shall be submitted to the Government for approval and the Government may approve it or return it back to the Board for making such modification as the Government may direct.

(2) When the Budget is returned to the Board by the Government for making any modification, the Board shall make the modification and re-submit the Budget so modified to the Government for proposal.

- Supplementary Budget. 19. The Chairman may, at any time during the year for which the Budget has been approved by the Government, lay before the Board a Supplementary Budget and the provisions of Sections 17 and 18 shall apply to such Budget.
- Publication of sanctioned Schemes. 20. After the Budget is approved by the Government, the Board shall cause the Housing Schemes in respect of which provisions has been made in the Budget, to be published in the Officials Gazette and in local papers in such manner as may be prescribed.
- Variation of Housing Scheme. 21. The Board may alter a Housing Scheme or any part thereof included in the Budget as approved by the Government, provided that no alteration shall be made if it involves an expenditure in excess of 10 percent of the amount allocated for that particular scheme in the Budget or if it effects the scope or purpose of such Scheme.
- Vesting of road or of a local authority or District Council in the Board. 22. (1) Whenever any road, land or any part thereof situated in any area within a local authority or District Council of vested in a local authority or District Council in required for the purpose of any programme of Housing Scheme, the Board shall move the local authority or District Council as the case may be for vesting of the road, land or any part thereof in the Board.
- (2) Where the local authority or District Council agrees to the vesting of such road, land or any part thereof in the Board , the same shall vest in the Board according to such terms and conditions as may be agreed upon.
- (3) Where the local authority or District Council does not agree or fails to agree to the Boards proposal, the Board shall refer the matter to the Government for decisions.
- Power of the Board to divert or close any public road vested in it. 23. (1) The board may for the purpose of carrying out any programme of any Housing Scheme and after public notice is given, divert the public use of, or close any road or part thereof vested in the Board.
- (2) Whenever the Board closes the public use of any road or any part thereof vested in it, it shall provide some other alternative means of access to those entitled to the use of such road or part thereof.
- (3) No compensation whatsoever shall be paid to any person effected by the closing of any road or part thereof vested in the Board.

Vested of road, open space, etc. Made by the Board in a local authority, etc.,. Public purposes.

24. The Government may, at the request of the Board, with respect to any road, street, lane or open space for purpose of recreation made and developed under the housing Scheme, declare such road, street or lane to be a public road, street or lane or an open space for public recreation and transfer it for future improvement and maintenance to any agency of the Government or local authority.

Other duties of the Board.

25. (1) It shall be the duty of the Board to take measures with a view to expedite matters and to reduce the cost of construction of building and the Board shall, for that purpose do all things such as,-

(a) unification, simplification and standardisation of building materials;

(b) encouraging pre-fabrication and mass production of building components;

(c) organising or undertaking the production of building materials required for housing scheme;

(d) encouraging research for discovering cheap building materials and evolving new methods of economic construction; and

(e) securing a steady and sufficient supply of work-men trained in the work of construction of buildings.

(2) The Board may provide technical advice to the Government and scrutinise projects under Housing Scheme as when required by the Government so to do.

(3) The board may undertake research on various problems connected with housing in general and in particular to find out the economical method of constructing houses suited to local conditions and to undertake comprehensive surveys of problems of housing.

Mode of disposal of Housing Units.

26. All buildings constructed by the Board shall be disposed of by the board by letting out, lease, sale or hire purchase or otherwise.

Maintenance of Housing Units of disposed of.

27. In case of rental buildings or Housing Units which cannot be disposed of immediately, the Board shall be responsible for their maintenance.

## CHAPTER IV

**ACQUISITION AND DISPOSAL OF LAND**

Power to purchase or lease by agreement.

28. (1) The Board may enter into an agreement with any person for the acquisition by purchase, lease, exchange or otherwise of any land or any interests therein which is needed for the purpose of Housing Schemes and such agreement may provide for compensation the owners thereof.

Power to evict person

29. Notwithstanding anything to the contrary containing in any other law for the time being in force, if the competent authority is satisfied-

(a) that the person authorised to occupy any Board premises-

(i) has not paid rent lawfully due from him in respect of the premises for a period of more than two months, or

(ii) has sublet without the permissions of the Board the whole or any part of the premises, or

(iii) has otherwise acted in contravention of any of the terms and conditions under which he is authorised to occupy such premises, or

(b) that any person is in unauthorised occupation of any Board premises,

the competent authority may, by notice served upon the person or persons in occupation of the premises by registered post or otherwise or by affixing a copy of the notice on the outer door or some other conspicuous part of the premises, order that the person as well as any other person who may be in occupation of the whole or any part of the said premises vacate them within one month from the date of the service of the notice.

(2) Before an order under sub-section (1) is made against any person, the competent authority shall inform the person by notice in writing of the grounds on which the proposed order is to be made and give him a reasonable opportunity of tendering an explanation and producing evidence, if any, and to show cause why such order should not be made within a period to be specified in the notice.

(3) The competent authority may, on application and for sufficient cause shown, grant extension of the period specified in the notice served under sub-sections (1) or (2) as it deems fit.

(4) Any written statement put in by such person and documents produced in pursuance of such notice shall be filed with the records of the case, and such person shall be entitled to appear in the proceedings either in person or by an authorised agent or by a pleader.

(5) If any person refuses or fails to comply with the order made under sub-section (1), the competent authority may evict that person from and take possession of the premises and may, for that purposes, use such force as may be necessary.

(6) If any person who has been ordered to vacate any premises under sub-clauses (i) or (iii) of clause (a) of sub-section (1) within one month of the date of service of the notice or such longer time as the competent authority may allow, pays to the Board the rent in areas or carries out or otherwise complies with the terms and conditions contravened by him to the satisfaction of the competent authority, the competent authority shall, in lieu of eviction of such person under the section, cancel its order made under sub-section (1) and thereupon such person shall hold the premises on the same terms and conditions on which he held them immediately before such notice was served on him.

### **Explanation:**

For the purpose of this Section and Sections 30 the expression “Un-authorized Occupation” in relation to any person authorised to occupy any Board premises includes the continuance in occupation by him or by any person claiming through or under him beyond the period of authorised occupation.

Power to recover  
rent, loan or  
damages as arrears.

30. (1) Subject to rules made by the Government in this behalf and without prejudice to the provisions of section 29, where any person is in arrears of rent payable in respect of any Board premises, or is in arrears of repayment of any loan or interest under any Housing Scheme, the competent authority may, by notice served in the manner laid down in sub-section (1) of Section 29, order that person to pay the same within such time not being less than fifteen days as may be specified in the notice. If such person refuses or fails to pay the arrears of rent, loan or interest, as the case may be, within the time specified in the notice, such arrears may be recoverable from him as an arrears of land revenue.

(2) Where any person is in unauthorised occupation of any Board premises, the competent authority may, in the prescribed manner, assess the damages on account of the use and occupation of the premises and may, by notice served-

(a) by registered post or otherwise, or

(b) by affixing a copy of the notice on the outer day or some other conspicuous part of such premises, or

(c) in such other manner as may be prescribed,

order that person to pay the damage within such time as may be specified in the notice. If any person refuses or fails to pay the damages within the time specified in the notice, the damages shall be recoverable from him as arrears of land revenue.

(3) No order under sub-section (2) shall be made against any person

until after the issue of a notice in writing to the person calling on him to show cause within such period as may be specified in such notice, why such order should not be made and until his objections, if any, and any evidence he may produce in support of the same have been considered by the competent authority.

Appeal.

31. Any person aggrieved by an order of the competent authority either under Section 29 or 30 may, within one month from the date of service of such order, prefer an appeal to the Meghalaya Board of Revenue:

Provided that the Board of Revenue may entertain the appeal after the expiry of the said period of one month, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

Rent to be recovered by deduction from salary or wages in certain cases.

32. (1) Without prejudice to the provision of Section 29 or 30, where any person who is an employee of the Central or State Government, a Local Authority, District Council or of a Private Employer has been allotted with any Board premises he may execute an agreement in favour of the Board to the effect that the Central or State Government, the Local authority, District Council or Private Employer, as the case may be, under or by whom he is employed, shall be competent to deduct from that salary or wages payable to him such amount as may be specified in the agreement and to pay the amount so deducted to the Board in satisfaction of the rent due from him in respect of the Board Premises allotted in him.

(2) On the execution of such agreement, the Central or State Government, the Local Authority, District Council or Private Employer as the case may be, shall, if so required by the Board by requisition in writing, make the deduction of the amount specified in the requisition in accordance with the agreement and pay the amount so deducted to the Board.

## CHAPTER V

### FINANCE, ACCOUNTS AND AUDIT

Board's fund.

33. (1) The Board shall have its own fund called the Housing Board Fund into which shall be credited all money received-

(a) by way of grants, subdivision, donation and gifts from the Central Government or any State Government, Local Authority, District Council or anybody or individual for all or any of the purposes of this Act; and

(b) by or on behalf of the Board under the provisions of this Act as well as all proceeds from the sale of land or any other kind of property of the Boards, all rents, interests, profits, and other moneys accruing to the Board.

(2) Except as otherwise directed by the Government, the Board may deposit its funds in one or more Banks or invest them in Securities, or partly in one and partly in the other;



Provided that in case of investment in securities, the same shall be done only with prior approval of the Government.

(3) The accounts of the Board shall be operated upon by such officers as may be authorised by the Board by a general or special order.

Application of the fund.

34. All properties, funds and other assets of the board shall be held and applied by it, subject to the provisions and for the purposes of this Act.

Subvention and loans to the Board.

35. The Government may, from time to time, make subventions or advance loans to the Board for the purposes of this Act on such terms and conditions as the Government may determine.

Power of the Board to borrow.

36. (1) Subject to the provisions of this Act and with the previous approval of the Government, the Board may, from time to time, borrow money required for the purposes of this Act from the public or from any corporation owned or controlled by the Central or any State Government.

(2) Whenever the borrowing of any sum of money has been approved by the Government, the Board may, instead of borrowing such sums or any part thereof from the public, take credit from any bank or any financial institution owned or controlled by the Central or any State Government on a cash account to be kept in the name of the Board and may with the previous sanction of the Government, mortgage all or any of the properties vested in the Board as security for such credit.

(3) Subject to such conditions and limitations as may be prescribed and with the previous approval of the Government, the Board may, for the promotion and execution of any Housing Scheme, enter into financial arrangement with the Life insurance Corporation of India, any Bank or other financial institutions approved by the Government.

(4) Subject to the provisions of this Act and such conditions and limitations as may be prescribed, the Board may, out its funds, grant loans and advances on such terms and conditions as it may determine, to any co-operative society registered under the Meghalaya Co-operative Society Act or to any other person for the construction of houses.

Guarantee by the Government.

37. The Government may guarantee may guarantee in such manner and subject to such conditions as it may think fit, the repayment of the principal including interest of any loan borrowed and debentures issued by the Board.

Forms of debentures.

38. (1) Whenever money is borrowed by the Board by issue of debentures, the debentures shall be in such form as the Board may, with the previous sanction of the Government, specify.

(2) All debentures issued by the Board shall be signed by the Chairman and the Housing Commissioner of the Board.

Expenditure in case of urgency.

39. (1) Where, in the opinion of the Board, circumstances of urgency have arisen, the Board may incur in any year recurring expenditure not exceeding rupees fifty thousands and non-recurring expenditure not exceeding rupees two lakhs notwithstanding that such expenditure has not been included in the Budget approved by the Government.

(2) Where any expenditure is incurred under sub-section (1), a report thereon, indicating the source from which the expenditure was made, shall be sent, as soon as practicable, to the Government for approval.

Accounts and Audit.

40. (1) The Board shall cause to be maintained proper books of accounts and such other records as the rules may require and shall prepare in accordance with the rules a statement of accounts for each financial year.

(2) The accounts of the Board shall be audited once a year by authorised auditors (Chartered Accountants) to be appointed by the Board.

(3) As soon as the accounts of the Board have been audited the Board shall send a copy thereof together with a copy of the auditors to the Government and shall cause the accounts to be published in the official Gazette not later than four months after 31<sup>st</sup> March every year.

(4) The Board shall comply with such directions as the Government may, after perusal of the report of the auditor, think fit to issue.

Concurrent and Special Audit of Accounts.

41. (1) Notwithstanding anything contained in Section 40, the Government may order that there shall be a concurrent audit of the accounts of the Board by such person as it thinks fit. The Government may also direct special audit of the Accounts of the board relating to any particular transaction or a class or series of transactions or to a particular period.

(2) When an order is made under sub-section (1), the Board shall present or cause to be presented for audit such accounts and shall furnish to the person appointed under sub-section (1) such information as the said person may require for the purpose of audit.

## CHAPTER VI

### MISCELLANEOUS

Reports.

42. The Board shall, on such, date and in such form and at such intervals as may be prescribed, submit to the Government a report on such matters as may be required and the Government shall cause such report to be published in the official Gazette and every such report shall be laid before the House of the State Legislature as soon as may be after it is published.

Other Statements and returns.

43. The Board shall submit to the Government such statistics, returns, particulars, statements; documents or papers in regard to any proposed or existing scheme or relating to any matter or proceedings connected with the working of the Board at such times and in such forms and manner as may be prescribed or as the Government may, from time to time, direct.

Power of entry.

44. The Chairman or any person, either generally or specially authorised by the Chairman in this behalf, may enter upon the Board's own land or in any land with prior consent of its owner or person in occupation of the land, in order to-

- (a) make any inspection, survey, measurement, valuation or enquiry.
- (b) cut, dig or bore into sub-soils;
- (c) set boundaries and intended lines or work;
- (d) do any other thing for any of the purposes of Housing Scheme under this Act;

Provided that-

- (a) no such entry shall be made between sunset and sunrise;
- (b) sufficient notice shall be given for any entry;
- (c) no dwelling house and no public building which is used as a dwelling place shall be so entered except with the consent of the occupier thereof, and without giving the said occupier at least twenty-four hours previous written notice of the intention to make such entry;
- (d) due regard shall be given, so far as may be compatible with the exigencies of the purposes for which the entry is made, to the social and religious usages of the occupants of the premises entered.

Valuation of assets and liabilities of the Board.

45. The Board shall at the end of every five years, make a valuation of its assets and liabilities and may appoint a person approved by the Government for this purpose;

Provided that the Government may direct a valuation to be made at any time it may consider necessary.

- Power of the Board to construct buildings.
46. Notwithstanding anything contained in this Act, the board may undertake construction of buildings on behalf of the Government, a Local Authority, District Council or a Corporation or Undertaking owned or controlled by the Government or a Co-operative Society registered under the Meghalaya Co-operative Societies Act, subject to such terms and conditions as may be agreed upon in pursuance of a contract.
- Government's power to give direction to the Board.
47. The Government may give the Board such directions as in its opinion are necessary or expedient to carry out the purposes of this Act and the Board shall comply with such directions.
- Power to order enquiries.
48. (1) The Government with a view to satisfy itself that the powers and duties of the Board are being exercised and performed properly may, at any time, appoint any person or persons to make enquiries into all or any of the activities of the Board and to report to the Government the result of such enquiries.
- (2) The Board shall give to the persons so appointed all facilities for the proper conduct of enquiries and shall produce before the person or persons all documents, books of account and other information in the possession of the board which such person or persons may call for the purposes of the enquiries.
- Default in performance of duties and supersession.
49. (1) If the Government is satisfied that the Board has defaulted in performing any duty imposed on it by or under this Act, it may fix a period for the performance of that duty.
- (2) If in the opinion of the Government the Board fails or neglects to perform such duty within the period so fixed it shall be lawful for the Government to supersede and reconstitute the Board in the prescribed manner.
- (3) On supersession of the Board and until it is re-constituted the powers, duties and functions of the Board shall be carried out by the Government or by such Officer or Officers as it may appoint for this purpose.
- Dissolution of the Board.
50. (1) The Government, if it is satisfied that in public interest it is necessary so to do, may, by notification in the Official Gazette, dissolve the Board with effect from such date as it may specify and the Board shall stand dissolved accordingly.
- (2) On the dissolution of the Board under sub-section (1)-
- (a) all properties, funds, interests and rights which vest in the board shall vest in the Government; and
- (b) all liabilities enforceable against the board shall be enforceable against the Government.

(3) Nothing in this section shall effect the liability of the Government in respect of loans or debentures guaranteed under Section 37.

(4) Every notification made under sub-section (1) shall be laid before the House of the State Legislature as soon as may be.

Act not to contravene Meghalaya Act I of 1971.

51. No land or building or any interest therein vested in the Board or in any person under the provisions of this Act or under the Rules, Regulations or Bye-Laws made thereunder shall be leased out, sold, exchanged or otherwise transferred by the Board or by such person in contravention of the Meghalaya Transfer of Land (Regulation) Act, 1971 as amended.

Power to make rules.

52. (1) The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such Rules may be made for all or any of the following matters, namely:-

- (a) the allowances of members and remuneration and conditions of service of the Chairman;
- (b) the manner and form in which contracts shall be entered into;
- (c) application forms and particulars of housing schemes and terms and conditions for grant of loan under housing scheme;
- (d) the manner of publication of housing schemes included in the Budget;
- (e) the forms of notices under Sections 29 and 30;
- (f) the procedure to be followed in taking possession of any board premises under Section 29;
- (g) the manner in which assessment may be made under Section 30;
- (h) the manner in which appeals may be preferred under Section 31;
- (i) the conditions subject to which the Board may borrow any sum under Section 36;
- (j) the manner of preparation, maintenance and publications of accounts under Section 40;
- (k) submission of reports, returns, etc., under Sections 42 and 43;
- (l) the manner in which the Board shall be superseded and re-constituted under Section 49;
- (m) qualification and other conditions of service of the Housing Commissioner and other officers of the Board whose appointment needs prior approval of the Government;

- (n) any other matter which is or may be prescribed under this Act.
- Power to make Regulations.
53. The Board may, from time to time with the previous sanction of the Government, make regulations consistent with this Act and the rules made thereunder-
- (a) for the management, allotment and use of the buildings tenements, hutments and premises constructed under a housing scheme;
  - (b) for the remuneration and conditions of service of the officers and employees appointed by the Board.
  - (c) for delegation of financial powers to the Chairman and the Housing Commissioner and other officers;
  - (d) for regulating the procedure of disposal of its business.
- Power to make Byelaws.
54. (1) The Board may make bye-laws not inconsistent with this Act and the Rules and Regulations framed thereunder, which may be necessary or expedient for the purposes of carrying out its duties and functions.
- (2) A bye-law made under this Section may provide that a contravention thereof shall be an offence.
- (3) No bye-law made by the Board shall come into force until it has been confirmed by the Government.
- (4) All bye-laws made under this section shall be published in the Official Gazette.
- Penalty for contravention of a bye-law.
55. Whoever contravenes a bye-laws made under Section 54 shall, on conviction, be punished with imprisonment for a term which may extend up to two months or with a fine which may extend up to five hundred rupees or with both.
- Authority for prosecution.
56. No Court shall take cognizance of any offence punishable under this Act, except on a complaint from the Board or a person authorised by the Board by general or special order in this behalf.
- Members Officers and employees of to be public servants.
57. All members, officers and employees of the Board when acting or purporting to act in pursuance of any of the provisions of this Act shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code.
- Protection of action taken under the Act.
58. No suit, prosecution or other legal proceedings shall lie against the board, the Government or any person for anything which is in good faith done or intended to be done under this Act.

Penalty for obstructing exercise of powers

59. Any person who obstructs the lawful exercise of any power conferred by or under Chapters III, IV and V of this Act, shall, on conviction, be punished with a fine not exceeding five hundred rupees or with imprisonment for a term not exceeding two months or with both.

Repeal of Ordinance 1 of 1960.

60. The Meghalaya State Housing Board Ordinance, 1986 is hereby repealed.

## MEGHALAYA ACT 8 OF 1986

### THE MEGHALAYA SUCCESSION TO SELF ACQUIRED PROPERTY KHASI AND JAINTIA SPECIAL PROVISION ACT, 1986

(As passed by the Assembly)

[Received the assent of the Governor on the 23<sup>rd</sup> May, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 3<sup>rd</sup> June, 1986)

**An**

**Act**

**to provide special provision enabling the Khasis and the Jaintias to dispose of self-acquired property by will.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Succession to Self Acquired Property (Khasi and Jaintia Special Provision) Act, 1986.  
(2) It shall come into force on such date as the State Government may, by notification, appoint.

- Application. 2. The Act applies to the Khasis and Jaintias.
- Definitions. 3. In the Act, unless the context otherwise requires-
- (a) "Khasi and Jaintia" includes Khasi, Jaintia, Synteng Pnar, War, Bhoi and Lyngngam;
  - (b) "Minor" means a person who has not attained the age of eighteen years;
  - (c) "Probate" means the copy of a will certified under the seal of a court of competent jurisdiction with a grant of administration to the estate of the testator;
  - (d) "Self-acquired property" means any property, whether movable or immovable, or any right, title or interest on any such property, which is vested in any Khasi and Jaintia which is not inherited as ancestral property.

Person capable of making will Central Act XXXIX of 1925.

4. On and after the commencement of this Act and notwithstanding anything contained in the Indian Succession Act, 1925 or customs, it shall be lawful for a Khasi and Jaintia of sound mind, not being a minor, to dispose of his self-acquired property by will.

**explanation:-** 1. A person who is deaf or dumb or blind is not thereby incapacitated for making a will if he is able to know what he does, by it.

**explanation:-** 2. A person who is ordinarily insane may make a will during an interval in which he is of sound mind.

**explanation:-** 3. No person can make a will while he is in such a state of mind, whether arising from intoxication or from illness or from any other cause, that he does not know what he is doing.

Will may be revoked or altered.

5. A will is liable to be revoked or altered by the maker of it at any time when he is competent to dispose of his property by will.

Void will.

6. A will or any part of it, -
- (a) the making of which has been caused by fraud or coercion or by such importunity as taken away the free agency of the testator, or
  - (b) disposing any self-acquired property or conferring any benefit or interest arising out of any such property to or in favour of a person who is not a Khasi and Jaintia shall be void.

Provided that Clause (b) of this Section shall not apply to-

- (i) will in respect of self acquired movable property made to or in favour of any institution, association, group of persons or body established or formed within the territories of India for religious, charitable or educational purposes or for welfare or sports activities.



- (ii) will in respect of self-acquired immovable property made to or in favour of any institution, association group of persons or body established or formed for the purpose mentioned in the above first Proviso and composed solely of Khasis and Jaintias as members thereof.

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|--|---|
| Testamentary guardian.   | 7. A father or mother, whatever his or her age may be in respect of his or her self-acquired property may, by will appoint a Khasi and Jaintia Hills guardians for his or her child during minority.  |
| Mode and manner of making will and procedure for its probate, etc. | 8. The mode, manner and procedure for and all matters relating to making a will under this Act and for its execution, probate and administration shall be in accordance with such of the provisions of the Indian Succession Act 1925 as the Government of Meghalaya may, by notification apply, or may apply them with such exceptions or modifications as may be specified in the notification.   |
| Powers to alter or revoke notification.                            | 9. The notification made under Section 8 may be altered modified or amended or may be revoked or cancelled by the Government of Meghalaya by subsequent notification.   |
| Notification to be laid before the House.                          | 10. Every notification made under Sections 8 and 9 shall be laid before the House of the Legislature of Meghalaya immediately after it is made, if it is made, if it is in session and , on the first day of the commencement of next session of the House if it is not in session, and shall cease to operate at the expiration of sixty days from the date of its being so laid or from the re-assembly of the Legislature, as the case may be , unless before the expiration of the period a resolution approving the making of the order is passed by the House of the State Legislature. |

**MEGHALAYA ACT 9 OF 1986**

**THE MEGHALAYA APPROPRIATION (NO.III) ACT, 1986**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 23<sup>rd</sup> September, 1986]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 24<sup>th</sup> September, 1986)

**An**

**Act**

**to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1986-87.**

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. This Act may be called the Meghalaya Appropriation (No.III) Act, 1986.

Withdrawal of Rs. 1, 95, 06,701 from and out of the Consolidated Fund of Meghalaya for the financial year 1986-87.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of one crore ninety-five lakhs, six thousand, seven hundred and one rupees towards defraying the several charges which will come in course of payment during the financial year 1986-87 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly	Charged on the Consolidated	Total			
		Rs.	Rs.	Rs.			
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislature.	Revenue	9,86,684	60,000	10,46,684		
2	212 - Governor ... ..	Revenue	...	6,47,000	6,47,000		
4	214 - Administrative of Justice.	Revenue	5,60,000	...	5,60,000		
8	239 - State Excise ... ..	Revenue	...	1,76,282	1,76,282		
9	240 - Sale of Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	3,00,000	...	3,00,000		
10	{ 241 - Taxes on Vehicle ... .. } { 265 - Other Administrative Services-II- Motor Garages, etc. } { 338 - Road and Water Transport Services. }	Revenue	7,70,013	...	7,70,013		
		538 - Capital Outlay on Road and Water Transport Services, etc.	Capital	...	...	...	
		11	{ 245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. } { 331 - Water and Power Development Services-B-Power Development. } { 734 - Loans for Power Projects }	Revenue	21,80,000	...	21,80,000
734 - Loans for Power Projects	Capital	...		...	...		
12	247 - Other Fiscal Services-Promotion of Small Savings.	Revenue		14,000	...	14,000	
13	{ 252 - Secretariat General Services-I-Civil Departments. } { 276 - Secretariat-Social and Community Services-I-Civil Departments. } { 296 - Secretariat- Economic Services-I-Civil Department. }	Revenue	2,55,951	...	2,55,951		
		14	253 - District Administration	Revenue	1,54,872	...	1,54,872

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated	Total					
		Rs.	Rs.	Rs.					
19	252 - Secretariat-General Services-II-Public Works Department-Secretariat.	Revenue	19,90,800	...	19,90,800				
	259 - Public Works ...								
	277 - Education ...								
	283 - Housing-II-C-Government Residential Building (I /C P.W.D.).								
	459 - Capital Outlay on Public Works.					Capital	...	...	...
	477 - Capital Outlay on Education, Arts and Culture.								
	480 - Capital Outlay on Medical.								
	481 - Capital Outlay on Family Welfare.								
	482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health.								
	483 - Capital Outlay on Housing-a-Government Residential Buildings (in-charge, Public Works Department).								
	510 - Capital Outlay on Animal Husbandry.								
	511 - Capital Outlay on Dairy Development.								
22	265 - Other Administrative Services-IV-Census, Vital Statistics, Guest Houses, etc.	Revenue	13,000	...	13,000				
	283 - Housing-II-C-Government Residential Buildings (G.A.D.)								
26	265 - Other Administrative Services-VI-State Lotteries.	Revenue	2,45,000	...	2,45,000				
	268 - Miscellaneous General Services, etc.								

## SCHEDULE - contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding						
		Voted by the Assembly	Charged on the Consolidated	Total				
		Rs.	Rs.	Rs.				
27	280 - Medical ... ..	Revenue	9,57,268	...	9,57,268			
	281 - Family Welfare ... ..							
	282 - Public Health, Sanitation and Water Supply A-Public Health and Sanitation.							
	480 - Capital Outlay on Medical (Health).					Capital	...	...
	481 - Capital Outlay on Family Welfare (Health).							
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.							
28	282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply.	Revenue	9,20,000	...	9,20,000			
	283 - Housing-C-Government Residential Buildings.	Capital	...	...	...			
	482 - Capital Outlay on Public Health, Sanitation and Water Supply.							
	483 - Capital Outlay on Housing-Public Health, Sanitation and Water Supply.							
	682 - Loans for Public Health, Sanitation and Water Supply.							
30	284 - Urban Development-A-General-I- Municipal Administration.	Revenue	26,44,000	...	26,44,000			
	684 - Loans for Urban Development.	Capital	...	...	...			
36	288 - Social Security and Welfare-C-III- Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Revenue	5,33,031	...	5,33,031			
	688 - Loans for Social Security and Welfare- C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	Capital	...	...	...			

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly  Rs.	Charged on the Consolidated  Rs.	Total  Rs.	
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	...	...	...
	483 - Capital Outlay on Housing (Agriculture).				
	505 - Capital Outlay on Agriculture.				
	506 - Capital on Minor Irrigation (Agriculture).				
	515 - Investments in Agricultural Financial Institutions	Capital	1,12,000	...	1,12,000
	705 - Loans for Agriculture				
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	Revenue	...	...	...
	459 - Capital Outlay on Public Works.				
	710 - Loans for Animal Husbandry.	Capital	10,00,000	...	10,00,000
53	314 - Community Development-283-Housing-Government Residential Buildings and 283-Social Security and Welfare.	Revenue	10,00,000	...	10,00,000
	314 - Community Development-II-C-Rural Works Programme.				
	714 - Loans for Community Development.	Capital	...	...	...
58	337 - Roads and Bridges	Revenue	39,86,800	...	39,86,800
	537 - Capital Outlay on Roads and Bridges.	Capital	...	...	...
<b>Total</b>		...	<b>1,86,223,419</b>	<b>8,83,282</b>	<b>1,95,06,701</b>

## MEGHALAY ORDINANCE I OF 1986

### THE MEGHALAYA STATE HOUSING BOARD ORDINANCE, 1983

**An**

**Ordinance**

**to provide for the constitution and regulation of Housing Boards for Meghalaya for the purpose of taking measures to deal with the need for housing accommodation and for matters connected therewith.**

Whereas, the Legislature of the State of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the Thirty-sixth Year of the Republic of India the following Ordinance, namely :-

#### CHAPTER I

#### PRELIMINARY

Short title, extend and commencement.

1. (1) This Ordinance may be called the Meghalaya State Housing Board Ordinance, 1986.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

Definitions.

2. In this Ordinance, unless the context otherwise requires,-
  - (a) "Board" means the Meghalaya State Housing Board constituted under Section 3;
  - (b) "Board Premises" means any premises belonging to or taken or lease by or on behalf of the Board or vested in or entrusted to or in possession or under the control of the Board under this Ordinance;
  - (c) "Competent Authority" means any person or authority authorised by the Government by notification, to perform the functions of the Competent authority under this Ordinance for such areas as may be specified in the notification;
  - (d) "Chairman" means the Chairman of the Board;

- (e) "Government" means the State Government of Meghalaya.
- (f) "Housing Scheme" means Housing Scheme made under this Ordinance, the rules and regulations framed thereunder;
- (g) "Local Authority" includes a Town Committee established under District Councils;
- (h) "Member" means a member of the Board;
- (i) "Prescribed" means prescribed by Rules made under this Ordinance;
- (j) "Premises" means any land or building or part of a building and includes:-
  - (i) the garden, grounds and out houses, if any, appurtenant to such building or part of a building, and
  - (ii) any fitting affixed to such building or part of a building for the more beneficial enjoyment thereof;
- (k) "Rules" means rules made under this Ordinance;
- (l) "Regulations" means Regulations made under this Ordinance;
- (m) "Section" means a Section of this Ordinance.

## CHAPTER II

### ESTABLISHMENT OF THE BOARD

Constitution of the Board.

- 3. (1) The Government may, by notification for the purposes of this Ordinance, establish a Board by the name of the Meghalaya State Housing Lotteries.
- (2) The Board shall be a body corporate having perpetual succession and common seal with power, subject to the provisions of this Ordinance, to acquire, hold and dispose of property, both movable and immovable, and enter into contract and may, by the said name, sue and be sued.

Members of the Board.

- 4. (1) The Board shall consist of a Chairman, who shall be appointed by the Government, and the following members, namely:-

#### **Official members:-**

- (a) Secretary, Housing or his nominee not below the rank of a Deputy Secretary (Housing).
- (b) Secretary, Finance or his representative not below the rank of a Joint Secretary;



- (c) Chief Engineer, P.W.D. or his representative not below the rank of a Superintending Engineers;
- (d) Director of Housing;
- (e) Housing Commissioner, who shall be the Member Secretary.

**Non Official members:-**

- (f) Three non-official members to be appointed by the Government.

Explanation-For the purpose of clauses (a) and (b) Secretary includes Special Secretary.

(2) The Government may, by notification, remove from office the Chairman or any other member.

Disqualification for appointment as a member of the Board.

5. Save as otherwise provided in this Ordinance, a person shall be disqualified for being appointed or continuing the Chairman or member of the Board, if he,-
- (a) hold any office of profit under the Board;
  - (b) is of unsound mind;
  - (c) is an un-discharged insolvent;
  - (d) has directly or indirectly any share or interest in any contract or employment with, by or on behalf of, the Board.
  - (e) has been convicted by a court of any offence involving moral turpitude or convicted of economic offence;
  - (f) is a Director, Secretary, Manager or a salaried officer or any company which has any share or interest in any contract or employment with, by or on behalf of the Board.

**Explanation:**

A person shall not be deemed to have any share or interest in any company within the meaning of clause (d) or (f) of sub-section (1) only by reason of his having, or the company in which he is a Director, Secretary, Manager or a salaried officer is having, a share or interest in any newspaper in which any advertisement relating to the affairs of the Board is inserted.

Terms of Office and Conditions of Service of the Chairman and Members.

6. (1) The Chairman and every non-official member shall hold office for a period of two years from the date of appointment but shall be eligible for re-appointment as such Chairman or Member.

(2) The Chairman shall receive such remuneration and the non-official members such travelling allowances and daily allowances as may be prescribed.

Resignation of Chairman and members.

7. The Chairman or any non-official member may resign his office by tendering his resignation to the Government but shall continue to remain in office until his resignation is accepted.

Filling up of vacancies.

8. In the event of vacancy occurring in the membership of the Board, the vacancy shall be filled up, as soon as may be, by appointment of a new member who shall hold office for the unexpired term of his predecessor.

Appointment of officers and staff of the Board.

9. (1) The Government shall appoint a Housing Commissioner and other officers of the Board the maximum of whose scale of pay is Rs.1,650 per mensem and above and their salary; qualifications and other conditions of service shall be such as may be prescribed.

(2) The Board shall appoint other officers and staff as it may consider necessary for efficient functioning of the Board.

Appointment of Committees.

10. Subject to the Rules made under this Ordinance; the Board may, from time to time and for any local area district or Subdivision, appoint one or more committees for the purpose of discharging such duties and functions as may be entrusted by the Board.

Meeting of the Board.

11. (1) The Board shall meet atleast six times in a year to transact its business and a period of more than two months shall not lapse between two consecutive ordinary meetings of the Boards.

(2) For transacting urgent business the Chairman may convene special meetings of the Board.

(3) Business at the meeting of the Board shall be transacted in accordance with such regulations as the Board may make in that behalf subject to the following conditions, namely:-

(a) the quorum of ordinary or special meetings shall be one third of the total membership including the Chairman;

(b) every meeting shall be presided over by the Chairman and in his absence, by any member elected by the Members present at the meeting;

(c) if at any special or ordinary meeting of the Board there is no quorum, the person presiding over the meeting shall adjourn the meeting to any other day, not being later than 7 days from the date of adjournment and no quorum shall be necessary for such adjourned meeting; and

(d) all questions at any meeting shall be decided by a majority of votes of the members present and voting, other than the person presiding who shall have and exercise a casting vote only in case of a tie.

(4) No act or proceedings of the Board shall be invalid merely by reason of the existence of any vacancy in the membership of the Board.

Temporary association of persons with the Board for particular purposes.

12. (1) The Board may, for any particular purpose, temporarily associate with itself any person whose assistance or advice it desires provided that the number of such persons shall not, at any time, be more than three.

(2) A person so associated with the Board may take part in the deliberations of the Board meeting but shall have no right to vote.

(3) The Government may send its representative in addition to those who are members of the Board to attend any meeting of the Board and to take part in any deliberation of the Board meeting but such representatives shall have no right to vote.

Execution of contracts.

13. Subject to the previous approval of the Board in each case, all contracts and agreements for and on behalf of the Board shall be executed by the Housing Commissioner.

### CHAPTER III

#### HOUSING SCHEMES

Powers and duties of the Board to undertake Housing Schemes.

14. (1) The Board may frame Housing Schemes and execute works and incur expenditure in connection therewith on such terms and conditions as the Government may direct.

(2) The Board may, subject to approval of the Government, undertake and execute any housing scheme on behalf of a District Council, Local authority, Co-operative Society or any Organisation or Association for providing residences to their employees.

Matters to be provided for by Housing Scheme.

15. (1) A Housing Scheme may provide for all or any of the following matters namely:-

(a) Acquisition by purchase, exchange or otherwise of land or any property necessary for the execution of the Scheme;

- (b) laying or relaying out of any land comprised in the Scheme;
- (c) closure or demolition of dwellings or portions thereof unfit for human habitation within land owned or controlled by the Board;
- (d) demolition of obstructive buildings or portion thereof within land owned or controlled by the Board;
- (e) construction of buildings within land owned or controlled by the Board;
- (f) sell, letting out or exchange of any property comprised in the Scheme;
- (g) construction and alteration of roads or lanes within the land owned or controlled by the Board.
- (h) letting out, management and use of the Board premises or property owned or controlled by the Board.
- (i) provision for accommodation for inhabitants;
- (j) necessary amenities and services to Housing Colonies owned by the Board;
- (k) any other matter for which in the opinion of the Government , it is expedient to make provisions with a view to provide Housing accommodation and for the improvement and development of any area comprised in the Scheme.

(2) No Housing Scheme under sub-section (1) shall be made for any area for which an improvement Scheme has already been sanctioned by the Government under any enactment for the time being in force nor shall such scheme contain anything which is inconsistent with any of the matters included in a Town Planning Scheme of the Government made under any law for the time being in force.

Types of housing or Improvement Scheme.

16. A Housing or improvement Scheme shall be one on a combination of any two or more of the following types or adaptation of any features thereof:-

- (a) a house accommodation scheme;
- (b) a building scheme;
- (c) a rehabilitation housing scheme;
- (d) a city or town or village expansion scheme;
- (e) a road construction or development scheme;

- (f) a land development scheme;
- (g) a site development and services scheme;
- Placing of Budget before the Board.
17. (1) The Chairman shall, at a special meeting to be held in the month of January each year, by before the Board the Budget of the Board for the next financial year.
- (2) The Budget shall be prepared in such form as may be prescribed and shall,-
- (a) include the housing schemes which the Board proposes to execute in whole or in part;
- (b) indicate fulfilment of all the liabilities of the Board;
- (c) contain a statement showing the estimated receipts and expenditure on capital and revenue accounts and such other particulars as may be prescribed.
- (3) The Board shall consider the Budget laid before it and approve it with or without modifications.
- Submission of Budget to Government.
18. (1) The Budget approved by the Board under Section 17 shall be submitted to the Government for approval and the Government for the approval and the Government may approve it or return it back to the Board for making such modification as the Government may direct.
- (2) When the Budget is returned to the Board by the Government for making any modification, the Board shall make the modification and re-submit the Budget so modified to the Government for approval.
- Supplementary Budget.
19. The Chairman may, at any time during the year for which the Budget has been approved by the Government, lay before the board a Supplementary Budget and the provisions of Sections 17 and 13 shall apply to such Budget.
- Publication of Sanctions Schemes.
20. After the Budget is approved by the Government, the Board shall cause the Housing Schemes, in respect of which provision has been made in the Budget to be published in the Official Gazette and in local papers in such manner as may be prescribed.
- Variation of Housing Schemes.
21. The Board may alter a Housing Scheme or any part thereof included in the Budget as approved by the Government, provided that no alteration shall be made if it involves and expenditure in excess of 10 percent of the amount allocated for that particular scheme in the Budget or if it affects the scope or purpose of such Scheme.

Vesting of road or land of a local authority or District Council in the Board.

22. (1) Whenever any road, land or any part thereof situated in any area within a local authority or District Council or vested in a local authority or District Council is required for the purpose of any programme of Housing Scheme, the Board shall move the local authority or District Council, as the case may be, for vesting of the road, land or any part thereof in the Board.

(2) Where the local authority or District Council agrees to the vesting of such road, land or any part thereof in the Board, the same shall vest in the Board according to such terms and conditions as may be agreed upon.

(3) Where the local authority or District Council does not agree or fails to agree to the Board's proposal the Board shall refer the matter to the Government for decision.

Power of the Board to divert or close any public road vested in it.

23. (1) The Board may for the purpose of carrying out any programme of any Housing scheme and after public notice is given, divert the public use of, or close any road part thereof vested in the Board.

(2) Whenever the Board closes the public use of any road or any part thereof vested in it, shall provide some other alternative means of access to these entitled to the use of such road or part thereof.

(3) No compensation whatsoever shall be paid to any person affected by the closing of an/road vested in the Board.

Vesting of road, open space, etc., made by the Board in a local authority etc., for public purposes.

24. The Government may, at the request of the Board, with respect to any road, street, lane or open space for purpose of recreation made and developed under the Housing Scheme declare such road, street or lane to be a part road, trees or lane or an open space for public recreation and transfer it for future improvement and maintenance to any agency of the Government or local Authority.

Other duties of the Board.

25. (1) It shall be the duty of the Board to take measures with a view to expedite matters and to reduce the cost of construction of building and the Board shall for that purpose do all things such as,-

(a) Unification, simplification and standardisation of building materials;

(b) Encouraging pre-fabrication and mass production of building components.

(c) Organising or undertaking the production of building materials required for housing scheme;

(d) Encouraging research for discovering cheap building materials and evolving new methods of economic construction; and

(e) Securing a steady and sufficient supply of work-men trained in the work of construction of building.

(2) The Board may provide technical advice to the Government and scrutinise projects under housing as and when required by the Government so to do.

(3) The Board may undertake research on various problems connected with housing in general and in particular to find out the economical method of constructing houses suited to local conditions and to undertake comprehensive surveys of problems of housing.

Mode of disposal of Housing units.

26. All the building constructed by the Board shall be disposed of by the Board by letting out, lease, sale or hire purchase or otherwise.

Maintenance of Housing Units not disposed of.

27. In case of rental buildings or Housing units which cannot be disposed of immediately, the Board shall be responsible for the maintenance.

#### CHAPTER IV

### Acquisition and Disposal of Land

Power to purchase or lease by agreement.

28. The board may enter into an agreement with any person for the acquisition by purchase, lease, exchange or otherwise of any land or any interests therein which is otherwise of any land or any interests therein which is needed for the purpose of housing Scheme and such agreement may provide for compensating the owners thereof.

Power to evict person from Board's premises.

29. (1) Notwithstanding anything to the contrary contained in any other law for the time being in force, if the competent authority is satisfied.

(a) that the person authorised to occupy any Board premises-

(i) has not paid rent lawfully due from him in respect of the premises for a period of more than two months, or

(ii) has sublet without the permission of the Board the whole or any part of the premises, or

(iii) has other wise acted in contravention of any of the terms and conditions under which he is authorised to occupy such premises, or

(b) that any person is in un-authorised occupation of any Board premises, the competent authority may, by notice serve upon the person or persons in occupation of the premises by registered post or otherwise or by affixing a copy of the notice on the outer door or some other conspicuous part of the premises, order that the person as well as any other person who may be in occupation of the whole or any part of the said premises vacate them within one month from the date of the service of the notice.

(2) Before an order sub-section (1) is made against any person, the competent authority shall inform the person by notice in writing of the grounds on which the proposed order is to be made and give him a reasonable opportunity of tendering an explanation and producing evidence, if any, and to show cause why such order should not be made within a period to be specified in the notice.

(3) The competent authority may, on application and for sufficient cause shown, grant extension of the period specified in the notice served under sub-section (1) and (2) as it deems fit.

(4) Any written statement put in by such person and documents produced in pursuance of such notice shall be filed with the records of the case, and such person shall be entitled to appear in the proceedings either in person or by an authorised agent or by a pleader.

(5) If any person refuses or fails to comply with the order made under sub-section (1), the competent authority may evict that person from and take possession of the premises and may, for that purpose, use such force as may be necessary.

(6) If any person who has been ordered to vacate any premises under sub-section (1) (a), within one month of the date of service of the notice or such longer time as the competent authority may allow, pays to the Board the rent in arrears or carries out or otherwise complies with the terms and conditions, contravened by him to the satisfaction of the competent authority, the competent authority shall, in lieu of eviction of such person under this, cancel its order made under sub-section (1) and thereupon such person shall the premises on the same terms and conditions on which he held them immediately before such notice was served on him.

## **Explanation**

For the purpose of this Section and Section 30 the expression “Un-authorised occupation” in relation to any person authorised to occupy any Board premises includes the continuance in occupation by him or by any person claiming through or under him beyond the period of authority occupation.

Power to recover rent or damages as arrears of land revenue.

30. (1) Subject to rules made by the Government in this behalf and without prejudice to the provisions of section 29, where any person is in arrears of rent payable in respect of any Board premises, the competent authority may, by notice served in the manner laid down in sub-section (1) of time not being less than fifteen days as may be specified in the notice. If such person refuses or fails to pay the arrears of rent within the time specified in the notice such arrears may be recoverable from him as an arrears of land revenue.

(2) Where any person is in unauthorised occupation of any Board premises, the competent authority may, in the prescribed manner, assess the damages on account of the use and occupation of the premises and may, by not con served -



- (a) by registered post or otherwise or
- (b) by affixing a copy of it on the outer door or some other conspicuous part of such premises, or
- (c) in such other manner as may be prescribed,

order that person to pay the damage within such time as may be specified, in the notice, If any person refuses or fails to pay the damages within the time specified in the notice , the damages shall be recoverable from him as arrears of land revenue.

(3) No order under sub-section (2) shall be made against any person until after the issue of a notice in writing to the person calling on him to show cause within such period as may be specified in such notice why such order should not be made and until his objections, if any, and any evidence he may produce in support of the same have been considered by the competent authority.

Appeal.

31. Any person aggrieved by an order of the competent authority either under Section 29 or 30 may, within one month from the date of service of such order, prefer an appeal to the Meghalaya Board of Revenue.

Provided that the Board of Revenue may entertain the appeal after the expiry of the said period of one month, if it is satisfied that the appellant was prevented by sufficient cause from filling the appeal in time.

Rent to be recovered from deduction from salary or wages in certain cases.

32. (1) Without prejudice to the provision of Section 29 or 30 by any person who is an employee of the Central or State Government or a local Authority, District Council or of a Private Employer and who has been allotted with any Board premises may execute an agreement in favour of the Board to the effect that the Central or State Government or the Local Authority or District Council or the Private Employer, as the case may be, under or by whom he is employed shall be competent to deduct from the salary or wages payable to him such amount as may be specified in the agreement and to pay the amount so deducted to the Board in satisfaction of the rent due from him respect of the Board premises allotted to him.

(2) On the execution of such agreement the Central or State Government or a Local Authority or District Council or Private Employer, as the case may be, shall, if so required by the Board by requisition in writing, make the deduction of the amount specified in the requisition in accordance with the agreement and pay the amount so deducted to the Board.

## CHAPTER V

### FINANCE, ACCOUNTS AND AUDIT

- Board Fund.
33. (1) The Board shall have its own fund called the Housing Fund into which shall be credited all moneys received-
- (a) by way of grants, subventions, donations and gifts from the Central Government or any State Government or Local Authority. District Council or anybody or individual for all or any of the purposes of this Ordinance; and
  - (b) by or on behalf of the Board under the provisions of this Ordinance as well as all proceeds from the sale of land or any other kind or property of the Board, all rents, interests, profits, and other moneys accruing to the Board.
- (2) Except as otherwise directed by the Government, the Board may deposit its funds in one or more Banks or invest them in Securities, or partly in the other:
- Provided that in case of investment in securities, the same shall be done only with the prior approval of the Government.
- (3) The account of the Board shall be operated upon by such officers as may be authorised by the Board by a general or special order.
- Application of the fund.
34. All properties, funds and other assets of the Board shall be held and applied by it, subject to the provisions and for the purposes of this Ordinance.
- Subvention and loans to the Board.
35. The Government may, from time to time, make subventions or advance loans to the Board for the purposes of this Ordinance on such terms and conditions as the Government may determine.
- Power of the Board to borrow.
36. (1) Subject to the provisions of this Ordinance and with the previous approval of the Government, the Board may, from time to time, borrow money required for the purposes of this Ordinance from the public or from any corporation owned or controlled by the Centre, or any State Government.
- (2) Whenever the borrowing of any sum of money has been approved by the Government, the Board may instead of borrowing such sums or any part thereof from the public, take credit from any bank or any financial institution owned or controlled by the Central or any State Government on a cash account to be kept in the name of the Board and may, with previous sanction of the Government, all mortgage or any of the properties vested in the Board as security for such credit.

(3) Subject to such conditions and limitations as may be prescribed and with the previous approval of the Government, the Board may, for the promotion and execution of any housing scheme, enter into financial arrangement with the Life Insurance Corporation of India, any Banks, or other financial institutions approved by the Government.

(4) Subject to the provisions of this Ordinance, and such conditions and limitations as may be prescribed, the Board may, out its funds, grant loans and advances on such terms and conditions as it may determine, to any co-operative societies registered under the Meghalaya Co-operative Society Act, or to any persons for the construction of houses.

Guarantee by the Government.

37. The Government may guarantee in such manner and subject to such conditions as it may think fit, the repayment of the principal including interest of any loan borrowed and debentures issued by the Board.

Form of debentures.

38. (1) Whenever money is borrowed by the Board by issue of debentures, the debentures shall be in such form as the Board may, with the previous sanction of the Government, specify.

(2) All debentures issued by the Board shall be signed by the Chairman and the Housing Commissioner of the Board.

Expenditure in case of urgency.

39. (1) Where in the opinion of the Board, circumstances of urgency have arisen, the Board may incur in any year recurring expenditure not exceeding rupees fifty thousands and non recurring expenditure not exceeding two lakhs notwithstanding that such expenditure has not been included in the Budget approved by the Government.

(2) Where any expenditure is incurred under sub-section (1), a report thereon, indicating the source from which the expenditure was made shall be sent, as soon as practicable, to the Government for approval.

Accounts and Audit.

40. (1) The Board shall cause to be maintained proper books of accounts and such other records as the rules may require and shall prepare in accordance with the rules a statement of accounts for each financial year.

(2) The accounts of the Board shall be audited once a year by authorised auditors (Chartered Accountants) to be appointed by the Board.

(3) As soon as the accounts of the Board have been audited, the Board shall send a copy thereof together with a copy of the report of the auditors to the Government and shall cause the accounts to be published in the official Gazette not later than four months after 31<sup>st</sup> March every year.

(4) The Board shall comply with such directions as the Government may, after perusal of the report of auditor, think fit to issue.

Concurrent and Special  
Audit of Accounts.

41. (1) Notwithstanding anything contained in Section 40, the Government may order that there shall be a concurrent audit of the accounts of the Board by such person as it thinks fit. The Government may also direct a special audit of the Accounts of the Board relating to any particular transaction or a class or series of transactions or to a particular period.

(2) When an order is made under sub-section (1), the Board shall present or cause to be presented for audit such accounts and shall furnish to the person appointed under sub-section (1) such information as the said person may require for the purpose of audit.

## CHAPTER VI

### MISCELLANEOUS

Reports.

42. The Board shall, on such date and in such form and at such intervals as may be prescribed, submit to the Government a report on such matters as may be required and the Government cause such report to be published in the Official Gazette and every such report shall be laid before the House of the State Legislature as soon as may be after it is published.

Other Statements and  
returns.

43. The Board shall submit to the Government such statistics, returns particulars, statements, documents or papers in regard to any proposed or existing scheme or relating to any matter or proceedings connected with the working of the Board at such times and in such forms and manner as may be prescribed or as the Government may, from time to time, direct.

Power of entry.

44. The Chairman or any person either generally or specially authorised by the Chairman in this behalf, may enter upon the Board's own land or in any land with prior consent of its owner, or person in occupation of the land in order to-

(a) make any inspection, survey, measurement, valuation or enquiry;

(b) to cut, dig or bore into sub-soils.

(c) To set boundaries and intended lines of work;

(d) Do any other thing for any of the purposes of Housing Scheme under this Ordinance;

Provided that-

- (a) no such entry shall be made between sunset and sunrise;
- (b) sufficient notice shall be given for any entry;
- (c) no dwelling house and no public building which is used as a dwelling place, shall be so entered except with the consent of the occupier thereof and without giving the said occupier at least twenty-four hours previous written notice of the intention to make such entry;
- (d) due regard shall be given, so far as may be compatible with the exigencies of the purposes for which the entry is made, to the social and religious usages of the occupants of the premises entered.

Valuation of assets and liabilities of the Board.

45. The Board shall at the end of every five years make a valuation of its assets and liabilities and may appoint a person approved by the Government for this purpose.

Provided that the Government may direct a valuation to be made at any time it may consider necessary.

Power of the Board to construct buildings.

46. Notwithstanding anything contained in this Ordinance the Board may undertake construction of buildings on behalf of the Government or a local Authority or District Council or a Corporation or undertaking owned or controlled by the Government or a Co-operative Society registered under the Meghalaya Co-operative Societies Act, subject in such terms and conditions as may be agreed upon in pursuance of a contract.

Government's power to give direction to the Board.

47. The Government may give the Board such directions as in its opinion are necessary or expedient to carry out the purposes of this Ordinance and the Board shall comply with such directions.

Power to order enquiries.

48. (1) The Government with a view to satisfy itself that the powers and duties of the Board are being exercised and performed properly may, at any time, appoint any person or persons to make enquiries into all or any of the activities of the Board and to report to the Government the result of such enquiries.

(2) The Board shall give to the person or persons so appointed all facilities for the proper conduct of enquiries and shall produce before the person or persons all documents, books of account and other information in the possession of the Board which such person or persons may call for the purposes of the enquiries.

Default in performance of duties and supersession..

49. (1) If the Government is satisfied that the Board has defaulted in performing any duty imposed on it by or under this Ordinance it may fix a period for the performance of that duty.

(2) If in the opinion of the Government, the Board fails or neglects to perform such duty within the period so fixed it shall be lawful for the Government to supersede and reconstitute the Board in the prescribed manner.

(3) On supersession of the Board and until it is reconstituted the powers, duties and functions of the Board shall be carried out by the Government or by such Officer or Officers as it may appoint for this purpose.

Dissolution of the Board.

50. (1) The Government if it is satisfied that in public interest it is necessary so to do may, by notification in the Official Gazette, dissolve the Board with effect from such date as it may specify and the Board shall stand dissolved accordingly.

(2) On the dissolution of the Board under sub-section (1)-

(a) all properties, funds, interest and right which vest in the Board shall vest in the Government; and

(b) all liabilities enforceable against the Board shall be enforceable against the Government.

(3) Nothing in this section shall affect the liability of the Government in respect of loans or debentures guaranteed under Section 37.

(4) Every notification made under sub-section (1) shall be laid before the House of the State Legislature as soon as may be.

Ordinance not to contravene Meghalaya Act 1 of 1971.

51. No land or building or any interest therein vested in the Board or in any person under the provisions of this Ordinance or under the Rules, Regulations or Bye-laws made thereunder shall be leased out, sold, exchanged or otherwise transferred by the Board or by such person in contravention of the Meghalaya Transfer of Land (Regulation) Act, 1971 (Act 1 of 1971) as amended.

Power to make Rules.

52. (1) The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power, such Rules may be made for all or any of the following matters, namely:-

(a) the allowances of members and remuneration and conditions of service of the Chairman;

(b) the manner and form in which contracts shall be entered into;

- (c) application forms and particulars of housing schemes;
- (d) the manner of publication of housing schemes included in the Budget;
- (e) the forms of notices under Sections 29 and 30;
- (f) the procedure to be followed in taking possession of any Board premises under Section 29;
- (g) the manner in which assessment may be made under Section 30;
- (h) the manner in which appeals may be preferred under Section 30;
- (i) the conditions subject to which the Board may borrow any sum under Section 36;
- (j) the manner of preparation, maintenance and publications of accounts under Section 40;
- (k) submission of reports, returns, etc., under Sections 42 and 43;
- (l) the matter in which the Board shall be superseded and re-constituted under Section 49;
- (m) qualification and other conditions of service of the Housing Commissioner and other officers of the Board whose appointment need prior approval of the Government;
- (n) any other matter which is or may be prescribed under this Ordinance.

## Regulations.

53. The Board may , from time to time with the previous sanction of the Government, make regulations consistent with this Ordinance and the rules made thereunder-
- (a) for the management, allotment and use of buildings tenements, hutments and premises constructed under a housing scheme;
  - (b) for the remuneration and conditions of service of the officers and employees appointed by the Board;
  - (c) for delegation of financial powers to the Chairman and the Housing Commissioner and other officers;
  - (d) for regulating the procedure of disposal of its business.

## Bye-laws.

54. (1) The Board may make bye-laws not inconsistent with this Ordinance, and the Rules and Regulations framed thereunder, which may be necessary or expedient for the purpose of carrying out its duties and functions.
- (2) A bye-laws made under this Section may provide that a contravention thereof shall be an offence.

(3) No bye-law made by the Board shall come into force until it has been confirmed by the Government.

(4) All bye-laws made under this section shall be published in the Official Gazette.

Penalty for  
contravention of bye-  
laws.

55. Whoever contravenes a bye-laws made under Section 54 shall, on conviction, be punished with imprisonment for a term which may extend to two months or with a fine which may extend up to five hundred rupees or with both.

Authority for  
prosecution.

56. No Court shall take cognizance of any offence punishable under this Ordinance except on a complaint from the Board or a person authorised by the Board by general or special order in this behalf.

Members Officers and  
employees of the Board  
to be public servants.

57. All members, officers and employees of the Board when acting or purporting to act in pursuance of any of the provisions of this Ordinance shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code.

Protection of action  
taken under this  
Ordinance.

58. No suit, prosecution or other legal proceeding shall lie against the Board, the Government or any person for anything which is in good faith done or intended to be done under the Ordinance.

Penalty for obstructing  
exercise of powers  
under Chapter II,IV  
and V.

59. Any person who obstructs the lawful exercise of any power conferred by or under Chapter III, IV and V, shall on conviction be punished with a fine not exceeding five hundred rupees or with imprisonment for a term not exceeding two months or with both.